

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 649/2025

IN THE MATTER OF:-

UPENDRA SHARMA

APPLICANT

VERSUS

STATE OF U.P. & ORS

RESPONDENTS

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Date:11/03/2026

Place: New Delhi

THROUGH



Priyanka swami
Advocate

Standing Counsel For State of U.P
F-13, Jangpura, New Delhi 110014

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 NOTARIAL STANDARDS...
 ADVOCATE
 Matery Distt Court, MATHURA

**REPLY ON BEHALF OF DISTRICT MAGISTRATE, MATHURA
 ALONGWITH AFFIDAVIT.**

MOST RESPECTFULLY SHOWETH:

I, Chandra Prakash Singh, aged about 55 years, S/o Shri HarishChand Singh posted as District Magistrate Mathura UP, do hereby solemnly affirm and most respectfully submit the following reply.

1. That the present reply is being filed in compliance with the Order dated 18.12.2025 passed by this Hon'ble Tribunal. In pursuance of the directions issued therein, a site inspection was conducted and the relevant records were examined, and the factual position as ascertained during inspection and from official documents is being respectfully placed before this Hon'ble Tribunal for its kind perusal and consideration.
2. That in compliance with the Order dated 18.12.2025 site inspection of M/s Suncity Hi-Tech Projects Pvt. Ltd. was conducted on 16.02.2026 in the presence of the project representatives namely Mr. Ashutosh Singh (General Manager), Mr. Subhash Singh Goyal (Civil Engineer) and Mr. Bhupendra Singh (Estate Manager), who informed





that the Company is presently undertaking two projects namely (i) Anantam Project and (ii) Govind Sharanam Project. **True copy of the Environmental Clearance letter dated 18.07.2018 issued by the Ministry of Environment, Forest and Climate Change for 574.997 acres is attached herewith and marked as Annexure P/1.**

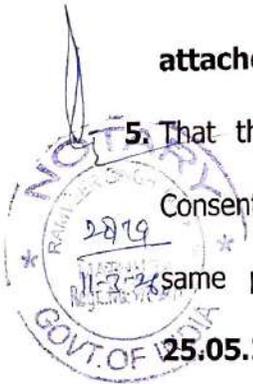
3. That subsequent to the grant of Environmental Clearance, the Project Proponent applied online for obtaining Consent to Establishment (NOC) on 03.02.2023 for the Anantam Project situated at Village Jait Sunrakh Bangar and Chhatikara, District Mathura. **True copy of the online application dated 03.02.2023 is attached herewith and marked as Annexure P/2.**

4. That the said application was examined by the competent authority and came to be rejected vide letter dated 28.02.2023 issued by this office. **True copy of the rejection letter dated 28.02.2023 is attached herewith and marked as Annexure P/3.**

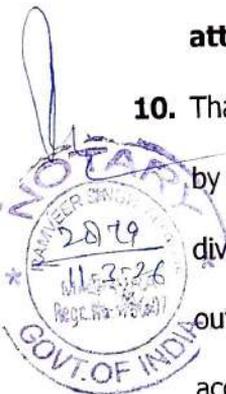
5. That thereafter, the Project Proponent again applied online for Consent to Establishment (NOC) on 25.05.2023 in respect of the same project. **True copy of the online application dated 25.05.2023 is attached herewith and marked as Annexure P/4.**

6. That pursuant to the said application, a site inspection of the Anantam Project was conducted by this office on 09.06.2023 for verification of the project particulars and compliance status. **True copy of the inspection report dated 09.06.2023 is attached herewith and marked as Annexure P/5.**

Ch



7. That based upon the inspection and examination of the records, Consent to Establishment (NOC) was thereafter issued by the Board Headquarters, Lucknow, vide letter dated 07.07.2023. **True copy of the Consent to Establishment letter dated 07.07.2023 is attached herewith and marked as Annexure P/6.**
8. That subsequently, an amendment to the Environmental Clearance was issued by the State Environment Impact Assessment Authority (SEIAA) on 21.09.2023 permitting development over 368 acres of the project area. **True copy of the SEIAA amendment letter dated 21.09.2023 is attached herewith and marked as Annexure P/7.**
9. That further, conditional consent was issued to the said project by the State Board vide letter dated 03.11.2023 for the period up to 31.12.2027 under the provisions of the Water and Air Acts. **True copy of the conditional consent letter dated 03.11.2023 is attached herewith and marked as Annexure P/8.**
10. That during the inspection conducted on 16.02.2026, it was informed by the project representatives that the Anantam Project has been divided into three sectors namely Sector-1, Sector-2 and Sector-3, out of which 54 houses have presently been constructed accommodating approximately 95 persons, and a total of 2,408 residential plots are proposed to be developed and sold within the project area. **True copy of the online application dated 25.07.2024 submitted for Consent to Establishment in respect of Govind Sharanam Project is attached herewith and marked as Annexure P/9.**



6

11. That with respect to the Govind Sharanam Project situated at Khasra No. 393, Village Chhatikara, Mathura Vrindavan, District Mathura, the site was inspected by this office on 31.08.2024 pursuant to the said application. **True copy of the inspection report dated 31.08.2024 is attached herewith and marked as Annexure P/10.**
12. That thereafter, the application for Consent to Establishment for the Govind Sharanam Project was rejected by the Board Headquarters, Lucknow, vide letter dated 10.09.2024. **True copy of the rejection letter dated 10.09.2024 is attached herewith and marked as Annexure P/11.**
13. That it was further informed during the inspection that the Govind Sharanam Project consists of 143 plots covering a total area of 38,192.98 square meters, that no households were found constructed at the time of inspection, that a 100 KLD STP based on MBBR technology has been installed at site, and that the project has presently applied online for Consent to Establishment under Application ID No. 35684984 and an online query dated 17.02.2026 has been issued which is under consideration. **True copy of the online query issued on 17.02.2026 in relation to Application ID No. 35684984 is attached herewith and marked as Annexure P/12.**
14. That during inspection of the Anantam Project, it was observed that two Sewage Treatment Plants of 700 KLD capacity each have been installed for Sectors 1 and 2 and are based on DRDO Bio-Disaster and Bio-Remediation (Pythroid Technology), and though provision for



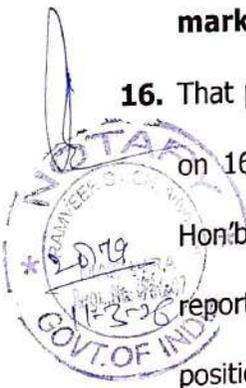
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future expansion to 2.85 MLD has been informed, the said STPs were not operational at the time of inspection due to insufficient domestic effluent at the inlet. **True copy of photographs of 700 KLD STP installed in Sector-2 taken during inspection on 16.02.2026 is attached herewith and marked as Annexure P/13.**

15. That it was further observed that a 300 KLD STP has been installed in Sector-3 of the Anantam Project for treatment of effluent from that sector, which is also based on DRDO Bio-Disaster and Bio-Remediation (Pythroid Technology) with proposed future expansion to 1.95 MLD, and the same was also found non-operational at the time of inspection for want of adequate inflow. **True copy of photographs of 300 KLD STP installed in Sector-3 taken during inspection on 16.02.2026 is attached herewith and marked as Annexure P/14.**

16. That photographs of the project sites taken at the time of inspection on 16.02.2026 are being placed on record for kind perusal of this Hon'ble Tribunal, and it is respectfully submitted that the present report faithfully reflects the status observed during inspection and the position as borne out from official records without addition or omission. **True copy of photographs taken at the time of inspection on 16.02.2026 is attached herewith and marked as Annexure P/15.**

17. That the facts stated hereinabove are based upon official records, documents available in the office, and observations made during the site inspection conducted on 16.02.2026, and the same are being

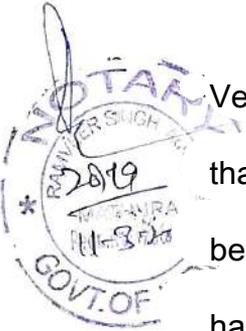


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Respectfully submitted before this hon'ble Tribunal for appropriate consideration and necessary as may be deemed fit in the interest of justice and environment compliance.

Ch
DEPONENT

VERIFICATION



Verified on solemn affirmation ...11... on this...March..... day of 2026 that the contents of the foregoing affidavit are true and correct to the best of my knowldge and no part of this is false and nothing material has been concealed therefrom

Ch
DEPONENT

BEFORE ME

RAMVEER SINGH Notary
Notary Dist. Meerut

11-3-2026

Contents of the affidavit or document read over & explained Sha. CHANDRA PRAKASH SINGH who is identified by Sha. MY SELF & on oath administered to me at my office & signed within the notarial system and charged fees. 11-3-26

RAMVEER SINGH
Public Mathur

F.No.21-53/2017-3A/III
 237
 Government of India
 Ministry of Environment, Forest and Climate Change
 (IA.III Section)

ANNEXURE P/1

Indira Paryavaran Bhawan,
 Jor Bagh Road, New Delhi - 3

To,

Date: 18th July, 2018

M/s Suncity Hi-Tech Projects Pvt Ltd
 LGF-10, Vasant Square Mall, Plot A, Sec-B, Pocket-V,
 Community Centre, Vasant Kunj, New Delhi - 110070
 E Mail: sci@suncityprojects.com

Subject: Proposed Hi-Tech City, Mathura at Villages Jait, Sunrakh Bangar and Chhatikara, District Mathura, Uttar Pradesh by M/s Suncity Hi-Tech Projects Pvt Ltd - Environmental Clearance - reg.

Sir,

This has reference to your online proposal No. IA/UP/NCP/62237/2017 dated 4th October, 2017, submitted to this Ministry for grant of Environmental Clearance (EC) in terms of the provisions of the Environment Impact Assessment (EIA) Notification, 2006 under the Environment (Protection) Act, 1986.

2. The proposal for grant of environmental clearance to the project 'Proposed Hi-Tech City, Mathura at Villages Jait, Sunrakh Bangar and Chhatikara, District Mathura, Uttar Pradesh by M/s Suncity Hi-Tech Projects Pvt Ltd, was considered by the Expert Appraisal Committee (Infra-2) in its 25th meeting held on 29-30 November, 2017 and 31st meeting held on 29-30 May, 2018. The details of the project, as per the documents submitted by the project proponent, and also as informed during the above meeting are as under:-

- (i) The project is located at 27°33'41" to 27°35'46" N Latitude and 77°36' 35" to 77°38' 44" E longitude.
- (ii) The project is a new project. Environmental Clearance is being sought for Phase-1 only. The total plot area for Phase-I is 574.997 acres (232.7 ha) or 23,26,977 sqm and Total construction (built-up) area (residential, commercial, PSP, industrial & recreation) for Phase 1 is 31,03,712 sqm. The project is a township layout development project. Total 36,000 dwelling unit (DU: 13,525, EWS: 2,300 units for EWS & LIG) in Phase-I shall be developed. Maximum height of the buildings will be governed by AAI.
- (iii) The project was granted Standard ToR by MoEFCC vide letter No. 21-53/2017-IA-III dated 15.03.2017.
- (iv) During construction phase, total water requirement is expected to be 200 KLD which will be met by private water tankers in nearby areas and/or the municipal water supply. During the construction phase, soak pits and septic tanks will be provided for disposal of waste water. Temporary sanitary toilets will be provided during peak labor force.
- (v) During operational phase, total water demand of the project (Phase-I) is expected to be 10.09 MLD of which fresh water requirement will be 7.26 MLD (Phase-1) and the same will be met by the ground water till Municipal Water supply becomes available and 2.83 MLD recycled water. Wastewater generated 8.64 MLD will be

treated in STPs of total 9 MLD capacity. 6.91 MLD of treated wastewater will be recycled 92.83 MLD for flushing, 060 MLD for Horticulture, 050 MLD for road washing, 0.47 MLD for HVAC cooling and balance 2.51 MLD for construction purposes at township level/ irrigation in nearby farms. In case water remain unutilised it will be disposed into municipal drain/natural drain.

- (vi) About 63.58 TPD solid wastes will be generated in the project. The biodegradable waste will be processed in composting plant and the non-biodegradable waste generated will be handed over to authorized local vendor. Organic component of the waste will be composted, recyclable sold and balanced land filled.
- (vii) The total power requirement during operation phase will be 39 MW (Phase-I), which will be met from Uttar Pradesh Power Corporation Ltd. Landscape lighting and common space lighting shall be solar photovoltaic.
- (viii) Rooftop rainwater of buildings will be collected in 37 RWH tanks of total 14280 KLH capacity for harvesting after filtration.
- (ix) Parking facility for both four wheelers and two wheelers, which is proposed to be provided within plots by respective owners/developers against the requirement (Mathura-Vrindavan Development Authority norms).
- (x) Proposed energy saving measures would save about 50% of street & landscape lighting.
- (xi) It is not located within 10 km of any Eco Sensitive areas such as National Park, Bio sphere reserve, Wild life Sanctuary & Bird Sanctuary. Project lies within Taj Trapezium.
- (xii) There is no court case pending against the project.
- (xiii) Investment/ Cost of the project is Rs. 374 Crores.
- (xiv) Employment Potential: During construction phase, unskilled, semi-skilled and skilled labour will be getting employment. During operation phase, persons will get directly employed in the group housing maintenance as well as service providers to the residents.
- (xv) Benefits of the project: The main benefit of the project comprises of employment potential, the improvements in the physical infrastructure, improvements in the social infrastructure and other tangible benefits. During construction phase, unskilled, semi-skilled and skilled labour will be getting employment throughout the construction period. During operation phase, persons will get directly employed in the group housing maintenance as well as service providers to the residents. Also, as apart of the corporate social responsibility, activities to benefit the people in nearby areas shall be undertaken.

3. The project/activity is covered under category item No. 8(b) 'Townships and Area Development Projects' of the Schedule to the EIA Notification, 2006.

4. The EAC, in its meetings held on 29-30 November, 2017 and 29-30 May, 2018, after detailed deliberations on the proposal, has recommended for grant of Environmental Clearance to the project. As per recommendations of the EAC, the Ministry of Environment, Forest and Climate Change hereby accords Environmental Clearance to the project 'Proposed Hi-Tech City, Mathura at Villages Jait, Sunrakh Bangar and Chhatikara, District Mathura, Uttar Pradesh by M/s Suncity Hi-Tech Projects Pvt Ltd, under the provisions of the EIA Notification, 2006 and amendments/circulars issued thereon, and subject to the specific and general conditions as under:-

PART A – SPECIFIC CONDITIONS:

- (i) Consent to Establish/Operate for the project shall be obtained from the State Pollution Control Board as required under the Air (Prevention and Control of Pollution) Act, 1981 and the Water (Prevention and Control of Pollution) Act, 1974.
- (ii) The approval of the Competent Authority shall be obtained for structural safety of buildings due to earthquakes, adequacy of firefighting equipment etc as per National Building Code including protection measures from lightening etc.
- (iii) The project proponent shall obtain all necessary clearance/ permission from all relevant agencies including town planning authority before commencement of work. All the construction shall be done in accordance with the local building byelaws.
- (iv) Necessary NOC/Clearance from TTZ Authority shall be obtained before commencement of the project.

Topography and natural Drainage

- (v) The natural drain system should be maintained for ensuring unrestricted flow of water. No construction shall be allowed to obstruct the natural drainage through the site, on wetland and water bodies. Check dams, bio-swales, landscape, and other sustainable urban drainage systems (SUDS) are allowed for maintaining the drainage pattern and to harvest rain water. Buildings shall be designed to follow the natural topography as much as possible. Minimum cutting and filling should be done.

Water requirement, Conservation, rain water Harvesting, and Ground Water Recharge

- (vi) As proposed, fresh water requirement from ground water shall not exceed 7.26 MLD with prior permission from CGWA.
- (vii) A certificate shall be obtained from the local body supplying water, specifying the total annual water availability with the local authority, the quantity of water already committed, the quantity of water allotted to the project under consideration and the balance water available. This should be specified separately for ground water and surface water sources, ensuring that there is no impact on other users.
- (viii) The quantity of fresh water usage, water recycling and rainwater harvesting shall be measured and recorded to monitor the water balance as projected by the project proponent. The record shall be submitted to the Regional Office, MoEF&CC along with six monthly Monitoring reports.
- (ix) At least 20% of the open spaces as required by the local building bye-laws shall be pervious. Use of Grass pavers, paver blocks with at least 50% opening, landscape etc. would be considered as pervious surface.
- (x) Installation of dual pipe plumbing for supplying fresh water for drinking, cooking and bathing etc and other for supply of recycled water for flushing, landscape irrigation, car washing, thermal cooling, conditioning etc. shall be done.
- (xi) Use of water saving devices/ fixtures (viz. low flow flushing systems; use of low flow faucets tap aerators etc) for water conservation shall be incorporated in the building plan.

- (xii) Separation of grey and black water should be done by the use of dual plumbing system. In case of single stack system separate recirculation lines for flushing by giving dual plumbing system be done.
- (xiii) Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.
- (xiv) The local bye-law provisions on rain water harvesting should be followed. If local bye-law provision is not available, adequate provision for storage and recharge should be followed as per the Ministry of Urban Development Model Building Byelaws, 2016. As proposed, 37 nos. of rain water harvesting tanks after filtration shall be provided.
- (xv) Any ground water dewatering should be properly managed and shall conform to the approvals and the guidelines of the CGWA in the matter. Formal approval shall be taken from the CGWA for any ground water abstraction or dewatering.

Solid Waste Management

- (xvi) The provisions of the Solid Waste (Management) Rules, 2016, e-Waste (Management) Rules, 2016, and the Plastics Waste (Management) Rules, 2016 shall be followed.
- (xvii) Disposal of muck during construction phase shall not create any adverse effect on the neighboring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
- (xviii) Separate wet and dry bins must be provided in each unit and at the ground level for facilitating segregation of waste. Solid waste shall be segregated into wet garbage and inert materials. Wet garbage shall be composted in Organic Waste Converter. Adequate area shall be provided for solid waste management within the premises which will include area for segregation, composting. The inert waste from group housing project will be sent to dumping site.
- (xix) Any hazardous waste generated during construction phase, shall be disposed off as per applicable rules and norms with necessary approvals of the State Pollution Control Board.
- (xx) A certificate from the competent authority handling municipal solid wastes, indicating the existing civic capacities of handling and their adequacy to cater to the M.S.W. generated from project shall be obtained.

Sewage Treatment Plant

- (xxi) Sewage shall be treated in the STP with tertiary treatment i.e. Ultra Filtration. The treated effluent from STP shall be recycled/re-used for irrigation, HVAC cooling, Road Washing and flushing. Excess treated water shall be disposed in to municipal drain.
- (xxii) No sewage or untreated effluent water would be discharged through storm water drains.
- (xxiii) The installation of the Sewage Treatment Plant (STP) shall be certified by an independent expert and a report in this regard shall be submitted to the Ministry before the project is commissioned for operation. Periodical monitoring of water quality of treated sewage shall be conducted. Necessary measures should be made to mitigate the odour problem from STP.

- (xxiv) Sludge from the onsite sewage treatment, including septic tanks, shall be collected, conveyed and disposed as per the Ministry of Urban Development, Central Public Health and Environmental Engineering Organization (CPHEEO) Manual on Sewerage and Sewage Treatment Systems, 2013.

Energy

- (xxv) Compliance with the Energy Conservation Building Code (ECBC) of Bureau of Energy Efficiency shall be ensured. Buildings in the States which have notified their own ECBC, shall comply with the State ECBC. Outdoor and common area lighting shall be LED. Concept of passive solar design that minimize energy consumption in buildings by using design elements, such as building orientation, landscaping, efficient building envelope, appropriate fenestration, increased day lighting design and thermal mass etc. shall be incorporated in the building design. Wall, window, and roof u-values shall be as per ECBC specifications.
- (xxvi) Energy conservation measures like installation of CFLs/ LED for the lighting the area outside the building should be integral part of the project design and should be in place before project commissioning. Used CFLs, TFL and LED shall be properly collected and disposed off/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid mercury contamination.
- (xxvii) Solar, wind or other Renewable Energy shall be installed to meet electricity generation equivalent to 1% of the demand load or as per the state level/ local building bye-laws requirement, whichever is higher. Follow super ECBC requirement of ECBC 2017 and provide compliance report.
- (xxviii) Solar power shall be used for lighting in the apartment to reduce the power load on grid. Separate electric meter shall be installed for solar power. Solar water heating shall be provided to meet 20% of the hot water demand of the commercial and institutional building or as per the requirement of the local building bye-laws, whichever is higher. Residential buildings are also recommended to meet its hot water demand from solar water heaters, as far as possible.
- (xxix) Use of environment friendly materials in bricks, blocks and other construction materials, shall be required for at least 20% of the construction material quantity. These include Fly Ash bricks, hollow bricks, AACs, Fly Ash Lime Gypsum blocks, Compressed earth blocks, and other environment friendly materials. Fly ash should be used as building material in the construction as per the provision of Fly Ash Notification of September, 1999 and amended as on 27th August, 2003 and 25th January, 2016. Ready mixed concrete must be used in building construction.
- (xxx) A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project shall be submitted.

Air Quality and Noise

- (xxxi) Construction site shall be adequately barricaded before the construction begins. Dust, smoke & other air pollution prevention measures shall be provided for the building as well as the site. These measures shall include screens for the building under construction, continuous dust/ wind breaking walls all around the site (at least 3 meter height). Plastic/tarpaulin sheet covers shall be provided for vehicles bringing in sand, cement, murrum and other construction materials prone to causing dust pollution at the site as well as taking out debris from the site. Sand, murrum, loose soil, cement, stored on site shall be covered adequately so as to prevent dust pollution. Wet jet shall be provided for grinding and stone cutting.

Unpaved surfaces and loose soil shall be adequately sprinkled with water to suppress dust.

- (xxxii) All construction and demolition debris shall be stored at the site (and not dumped on the roads or open spaces outside) before they are properly disposed. All demolition and construction waste shall be managed as per the provisions of the Construction and Demolition Waste Rules, 2016. All workers working at the construction site and involved in loading, unloading, carriage of construction material and construction debris or working in any area with dust pollution shall be provided with dust mask.
- (xxxiii) Gas powered power generating sets shall only be installed after seeking a permission of the U.P. Pollution Control Board and the Taj Trapezium Zone Authority.
- (xxxiv) The gaseous emissions from DG set shall be dispersed through adequate stack height as per CPCB standards. Acoustic enclosure shall be provided to the DG sets to mitigate the noise pollution. Low sulphur diesel shall be used. The location of the DG set and exhaust pipe height shall be as per the provisions of the Central Pollution Control Board (CPCB) norms.
- (xxxv) For indoor air quality the ventilation provisions as per National Building Code of India.
- (xxxvi) Ambient noise levels shall conform to residential standard both during day and night as per Noise Pollution (Control and Regulation) Rules, 2000. Incremental pollution loads on the ambient air and noise quality shall be closely monitored during construction phase. Adequate measures shall be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB / SPCB.
- (xxxvii) A management plan shall be drawn up and implemented to contain the current exceedance in ambient air quality at the site.

Green Cover

- (xxxviii) A minimum of 1 tree for every 80 sqm of land should be planted and maintained. The existing trees will be counted for this purpose. Preference should be given to planting native species. Where the trees need to be cut, compensatory plantation in the ratio of 1:3 (i.e. planting of 3 trees for every 1 tree that is cut) shall be done and maintained. As proposed, area of 35.46 ha shall be provided for green area development.

Top Soil preservation and Reuse

- (xxxix) Topsoil should be stripped to a depth of 20 cm from the areas proposed for buildings, roads, paved areas, and external services. It should be stockpiled appropriately in designated areas and reapplied during plantation of the proposed vegetation on site.

Transport

- (xl) A comprehensive mobility plan, as per MoUD best practices guidelines (URDPFI), shall be prepared to include motorized, non-motorized, public, and private networks. Road should be designed with due consideration for environment, and safety of users. The road system can be designed with these basic criteria.
- Hierarchy of roads with proper segregation of vehicular and pedestrian traffic.

- Traffic calming measures
- Proper design of entry and exit points.
- Parking norms as per local regulation

- (xii) A traffic management plan as submitted shall be implemented in letter and spirit. Apart, detailed traffic management and traffic decongestion plan shall be drawn up to ensure that the current level of service of the roads within a 05 kms radius of the project is maintained and improved upon after the implementation of the project. This plan should be based on cumulative impact of all development and increased habitation being carried out or proposed to be carried out by the project or other agencies in this 05 Kms radius of the site in different scenarios of space and time and the traffic management plan shall be duly validated and certified by the State Urban Development department and the P.W.D./ competent authority for road augmentation and shall also have their consent to the implementation of components of the plan which involve the participation of these departments.
- (xiii) Vehicles hired for bringing construction material to the site should be in good condition and should have a pollution check certificate and should conform to applicable air and noise emission standards be operated only during non-peak hours.

Environment management Plan

- (xliii) An environmental management plan (EMP) shall be prepared and implemented to ensure compliance with the environmental conditions specified above. A dedicated Environment Monitoring Cell with defined functions and responsibility shall be put in place to implement the EMP. The environmental cell shall ensure that the environment infrastructure like Sewage Treatment Plant, Landscaping, Rain Water Harvesting, Energy efficiency and conservation, water efficiency and conservation, solid waste management, renewable energy etc. are kept operational and meet the required standards. The environmental cell shall also keep the record of environment monitoring and those related to the environment infrastructure.

Others

- (xliv) Provisions shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- (xlv) A First Aid Room shall be provided in the project both during construction and operations of the project.
- (xlvi) The company shall draw up and implement corporate social Responsibility plan as per the Company's Act of 2013.
- (xlvii) As per the Ministry's Office Memorandum F.No. 22-65/2017-IA.III dated 1st May 2018, and proposed by the project proponent, an amount of Rs. 5.61 Crore (@1.5% of project Cost) shall be earmarked under Corporate Environment Responsibility (CER) for the activities such as education and communication, healthcare, provision of safe drinking water, sanitation and maintenance of road, sustainable livelihood options and installation of solar street lights etc. The activities proposed under CER shall be restricted to the affected area around the project. The entire activities proposed under the CER shall be treated as project

and shall be monitored. The monitoring report shall be submitted to the regional office as a part of half yearly compliance report, and to the District Collector. It should be posted on the website of the project proponent.

PART B - GENERAL CONDITIONS

- (i) A copy of the environmental clearance letter shall also be displayed on the website of the concerned State Pollution Control Board. The EC letter shall also be displayed at the Regional Office, District Industries centre and Collector's Office/ Tehsildar's office for 30 days.
- (ii) The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year-wise expenditure shall be reported to this Ministry and its concerned Regional Office.
- (iii) Officials from the Regional Office of MoEF&CC, Lucknow who would be monitoring the implementation of environmental safeguards should be given full cooperation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents submitted to MoEF&CC shall be forwarded to the APCCF, Regional Office of MoEF&CC, Lucknow.
- (iv) In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Ministry.
- (v) The Ministry reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
- (vi) All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, the Forest Conservation Act, 1980 and the Wildlife (Protection) Act, 1972 etc. shall be obtained, as applicable by project proponents from the respective competent authorities.
- (vii) These stipulations would be enforced among others under the provisions of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and the EIA Notification, 2006.
- (viii) The project proponent shall advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded Environmental Clearance and copies of clearance letters are available with the State Pollution Control Board and may also be seen on the website of the Ministry of Environment, Forest and Climate Change at <http://www.envfor.nic.in>. The advertisement shall be made within Seven days from the date of receipt of the Clearance letter and a copy of the same shall be forwarded to the Regional Office of this Ministry at Lucknow.
- (ix) Any appeal against this clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- (x) A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zilla Parisad/Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while

processing the proposal. The clearance letter shall also be put on the website of the company by the proponent.

- (xi) The proponent shall submit/upload six monthly reports on the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF&CC, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
- (xii) The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF&CC by e-mail.
5. This issues with approval of the Competent Authority.


(Kushal Vashist)
Director

Copy to:

- 1) The Secretary, Department of Environment, Government of Uttar Pradesh, Lucknow.
- 2) The Addl. Principal Chief Conservator of Forests (C), Ministry of Environment, Forests and Climate Change, Kendriya Bhavan, 5th Floor, Sector-H, Aliganj, Lucknow-226024.
- 3) The Chairman, Central Pollution Control Board Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, New Delhi - 110 032.
- 4) The Member Secretary, Uttar Pradesh Pollution Control Board, Building. No. TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226 010.
- 5) Monitoring Cell, MoEF&CC, Indira Paryavaran Bhavan, New Delhi.
- 6) Guard File/ Record File/ Notice Board.
- 7) MoEF&CC website.


(Kushal Vashist)
Director

Application for Consent To Establish

- Note: 1. All enclosures, appendices, projects, plans and scheme to be submitted in triplicate.
2. Incomplete application will be rejected.
3. No work pertaining to site development or construction of industry be undertaken without NOC doing so would be the sole responsibility of the applicant and against public interest.

From ,

SUNCITY HI TECH PROJECTS PVT LTD,
Villages Jait, Sunrakh Bangar and Chhatikara,
Mathura ,MATHURA,281001
City:Mathura
Block:Chhata
District:MATHURA

Dated
03/02/2023

To ,

The Members Secretary,
Uttar Pradesh Pollution Control Board
T.C.12V, Vibhuti Khand, Gomti Nagar,
Lucknow(226010).

Sir,

I/We M/s SUNCITY HI TECH PROJECTS PVT LTD (name of proposed unit), whose owner is Mr./Mrs. Ashutosh kumar singh hereby apply for Consent To Establish (NOC) from pollution and Environmental angle for proposed production of NA per/day by use of main raw material NA per/day at proposed land Residential . The annexure, appendices other particulars and plans in triplicate are attached herewith.

1. I/We further declare that the information furnished in the Annexure, appendices and plans is correct to the best of my/our knowledge.
2. I/We hereby guarantee that quality of final discharge of effluent and emissions will be within the prescribed standards of the Board. The trial production will be started only after implementing and operating the pollution control advices as proposed herein.
3. I/We hereby guarantee that quality of final discharge of effluent and emissions will be within the prescribed standards of the Board. The trial production will be started only after implementing and operating the pollution control advices as proposed herein.
4. I/We undertake that I/we will apply for seeking consent under section 25/26 of Water Act and consent under section-21 of the Air Act at least two months before start of trial and comply with the Water Cess Act-1977.
5. I/We declare that the provisions of these Acts have been known to me/us.
6. I/We accept that the application is for proposals submitted and if the site is not approved then the final decision of Board will be accepted.

Yours faithfully,

Signature

Name of Applicant:- Ashutosh kumar singh
Address of applicant:- Suncity Business Tower, 2nd
Floor, Golf Course Road, Sector-54

Dated :03/02/2023

(Annexure to NOC Application)

1.	Name and Address, Category & Type of Industry	SUNCITY HI TECH PROJECTS PVT LTD and Villages Jait, Sunrakh Bangar and Chhatikara, Mathura, MATHURA, 281001 ORANGE Building and construction project more than 20,000 sq. m built up area		
2.	General			
2.1	Name & Address of Applicant	Ashutosh kumar singh & Suncity Business Tower, 2nd Floor, Golf Course Road, Sector-54		
2.2	Proposed Location (Attach location map of site Showing of point 2.3)	Attached		
2.3	Details of direction and distance of nearest sanctuary, highway railway line, human settlements, river, drain, reserved forests religious places etc form the site (In a 5 km. distance)	Surrounding of Site	Distance (in meters)	Description
2.4		Present use of land (enclosure certificate) Agricultural/ Residential/ Commercial/ Industrial		
2.5	Details of letter of intent/SSI Registration	Document-Attached		
2.6	Brief process description with flow chart	Enclosure No.- Document-Not Attached		
2.7	List of main products with daily designed capacity	Product Name	Quantity	
2.8		NA as it is a township project	0	
2.8	List of bye products with daily designed capacity	By Product Name	Licence Quantity	Installed Quantity
		Not Applicable, It is township project	0	0
2.9	List of Basic raw material with daily consumption	Raw Materials Name	Quantity	
		Not Applicable, It is township project	0	
2.10	List of other industrial units operated by applicant or its partners.			
2.11	Capital cost of project	37400.0		
2.12	Expected date of commissioning of plant	February 2023		
3.	Water Pollution			
3.1	Source of Supply of water	Source Type	Source Name	Quantity
		Ground Water (within premises)	Ground Water	7260.0

3.2	Daily Consumption of water	<table border="1"> <thead> <tr> <th>Source Consumption</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td>Domestic</td> <td>10090.0</td> </tr> <tr> <td>Cooling</td> <td>470.0</td> </tr> <tr> <td>Others(Plantation)</td> <td>600.0</td> </tr> <tr> <td>Others(Washing)</td> <td>500.0</td> </tr> </tbody> </table>		Source Consumption	Quantity	Domestic	10090.0	Cooling	470.0	Others(Plantation)	600.0	Others(Washing)	500.0
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3.6	Is the effluent to be generated within specifications	Yes											
3.7	Proposed Time bound programme for Water Pollution Control System.	Document-Not Attached											
3.8	Mode of final discharge	Closed Drain											
3.9	Point of final discharge	Sewage System											
3.10	Is industrial effluent allowed to mix with domestic effluent, if no specify disposal of domestic effluent.	No On site STP											
4.	Air Pollution												
4.1	Type and quantity of fuel consumed per day in manufacturing or subsidiary process.	<table border="1"> <thead> <tr> <th>Fuel</th> <th>Consumption</th> </tr> </thead> <tbody> <tr> <td>Others</td> <td>0.792</td> </tr> </tbody> </table>		Fuel	Consumption	Others	0.792						
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4.2	Details of emissions form fuel combustion	Expected,Residential											
4.3	Expected process emissions sources quantity	From DG Sets											
4.4	Proposed Air Pollution Control System for flue gas and process emission	Not Attached											
4.5	Capacity of Proposed Diesel Generating Set in K. V.A.	3 X 62.5 KVA											
4.6	Height of all sources of emission	8.0											

5.	Solid/Waste	Nature of Waste	Approximate Composition	Total Quantity (per day)	Hazardous	Mode of Disposal
		Non Hazardous Waste	1	9282	No	Composting
		Non Hazardous Waste	1	836	No	Recycling/ Reuse in the Manufacturing Process
		Non Hazardous Waste	1	13089	No	Landfilling (Within Premises)
6	Details of use and storage of Hazardous materials	Chemical	Daily Use	Storage at a time		
6.1	Plan for Safety and disaster management	Document-Not Attached				

Dated : 03/02/2023

Name of Applicant:- Ashutosh kumar singh
Address of Applicant:- Suncity Business Tower, 2nd Floor, Golf Course Road, Sector-54

INFORMATION REQUIRED FOR NOC:-

1. BOR (Attached)
2. form (Attached)
3. Land Ownership (Attached)
4. SSI Registration (Attached)
5. Location Map (Attached)
6. Layout Map (Attached)
7. Safety and Onsite Disaster Management Plan (Attached)
8. Information regarding Sanctuary, Nation Park, Reserved Forest etc. within 15 K.M. radius from unit (Attached)
9. Environmental Impact Assessment Report (Attached)

Common General Information required for consent to operate under Water Pollution (Prevention & Control) Act, 1974 and Air Water Pollution (Prevention & Control) Act, 1981.

1. (a) Full name of the applicant with address : Ashutosh kumar singh, Suncity Business Tower, 2nd Floor, Golf Course Road, Sector-54 (Tel. No.) -
- (b) Is the firm registered? : YES
- (c) If yes, give the number & date of registration and authority with whom registered. : ,
- (d) Full Address of the registered office :
- (e) Names, designation and full address of persons like Partners, Managing Director/Manager etc. : Ashutosh Kumar Singh
Suncity Business Tower, 2nd Floor, Golf Course Road, Sector-54
GURGAON
9654128010
- (f) Under which category does the industry fall: Large/Medium/Small Scale. : large
2. Full name of the Land/Premises/Institute/Factory/Industry/Local body with address : SUNCITY HI TECH PROJECTS PVT LTD
Address: Villages Jait, Sunrakh Bangar and Chhatikara, Mathura, MATHURA, 281001
Tel. No.: 9999015744
E - m a i l : ashutosh.singh@suncityprojects.com
3. Give revenue /City Survey No. of the land/premises for which the application is made: District: MATHURA
Town/Village: Mathura
City Survey no./Revenue Survey no.:
Khata No.:
Area in Hectares:
4. State month and year in which the plant was actually put into commissions or is proposed to be put into commission: February, 2023
5. State the Civil/Military /Defence/industrial Estate etc. under whose administrative jurisdiction the occupiers/industrial plant is situated: Other
District: MATHURA
Corporation:
Village Panchayat
Contonment:
Defence Deptt:
State Govt:
Prohibited areas:
Others:
6. (a) State whether plant site has been declared as prohibited area: NO
- (b) If yes, state the name of the Authority and furnish a certified copy of the order under which the area has been declared as prohibited area : -



U.P. POLLUTION CONTROL BOARD

Building.No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226 010
Telephone: +91-522-2720831, 2720681, 2720691 (Fax): +91-522-2720764

Ref No. -
176936/UPPCB/Mathura(UPPCBRO)/CTE/MATHURA/2023

Dated : 28/02/2023

To ,

M/S Ashutosh kumar singh
SUNCITY HI TECH PROJECTS PVT LTD
Villages Jait, Sunrakh Bangar and Chhatikara, Mathura ,MATHURA,281001
MATHURA

Sub : Consent To Establish(C.T.E) Application under section 25/26 of Water (Prevention & Pollution ofcontrol) Act, 1974 as amended and section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended

Kindly refer to your application for Consent to Establish (C.T.E) dated 03/02/2023 received on 03/02/2023 for the proposed Project of SUNCITY HI TECH PROJECTS PVT LTD Expansion of Existing Unit/ Modernization/diversification of existing plant at Villages Jait, Sunrakh Bangar and Chhatikara, Mathura ,MATHURA,281001 under section 25/26 of Water (Prevention & Pollution of Control) Act 1974 as amended and section 21 of Air (Prevention & control of Pollution) Act, 1981 as amended.. Your Consent to Establish application is hereby Refused due to following reasons :

Reason:

industry has not submitted the complete reply of clarification till now therefore it is hereby recommended for refused the application

The Consent To Establish (C.T.E) Application under section 25/26 of The Water (Prevention & Control of Pollution) Act, 1974 as amended and section 21/22 of The Air (Prevention & Control of Pollution) Act 1981 as amended, is hereby refused and you are hereby informed to comply the mandatory provisions of aforesaid acts.

(Authorized Signatory)

YOGENDER Digitally signed by
KUMAR YOGENDER KUMAR
Date: 2023.02.28
13:02:33 +05'30'
Regional Officer

Copy To -

Chief Environmental Officer (Circle-4), U.P. Pollution Control Board, Lucknow

Consent to Establish (No Objection Certificate) Form**Application for Consent To Establish**

- Note: 1. All enclosures, appendices, projects, plans and scheme to be submitted in triplicate.
 2. Incomplete application will be rejected.
 3. No work pertaining to site development or construction of industry be undertaken without NOC doing so would be the sole responsibility of the applicant and against public interest.

From ,
 SUNCITY HI TECH PROJECTS PVT LTD,
 Villages Jait, Sunrakh Bangar and Chhatikara,
 Mathura ,MATHURA,281001
 City:Mathura
 Block:Chhata
 District:MATHURA

Dated
 25/05/2023

To ,
 The Members Secretary,
 Uttar Pradesh Pollution Control Board
 T.C.12V, Vibhuti Khand, Gomti Nagar,
 Lucknow(226010).

Sir,

I/We M/s SUNCITY HI TECH PROJECTS PVT LTD (name of proposed unit), whose owner is Mr./Mrs. Ashutosh kumar singh hereby apply for Consent To Establish (NOC) from pollution and Environmental angle for proposed production of NA per/day by use of main raw material NA per/day at proposed land Residential . The annexure, appendices other particulars and plans in triplicate are attached herewith.

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Yours faithfully,

Signature
 Name of Applicant:- Ashutosh kumar singh
 Address of applicant:- Suncity Business Tower, 2nd
 Floor, Golf Course Road, Sector-54

Dated :25/05/2023

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2.	General			
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2.2	Proposed Location (Attach location map of site Showing of point 2.3)	Attached		
2.3	Details of direction and distance of nearest sanctuary, highway railway line, human settlements, river, drain, reserved forests religious places etc form the site (In a 5 km. distance)	Surrounding of Site	Distance (in meters)	Description
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2.10	List of other industrial units operated by applicant or its partners.			
2.11	Capital cost of project	37400.0		
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6	Details of use and storage of Hazardous materials	Chemical	Daily Use	Storage at a time		
6.1	Plan for Safety and disaster management	Document-Not Attached				

Dated : 25/05/2023

Name of Applicant:- Ashutosh kumar singh
Address of Applicant:- Suncity Business Tower, 2nd Floor, Golf Course Road, Sector-54

INFORMATION REQUIRED FOR NOC:-

1. TTZ MAP (Attached)
2. SEIAA MOM (Attached)
3. BOR (Attached)
4. form (Attached)
5. Land Ownership (Attached)
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8. Layout Map (Attached)
9. Safety and Onsite Disaster Management Plan (Attached)
10. Information regarding Sanctuary, Nation Park, Reserved Forest etc. within 15 K.M. radius from unit (Attached)
11. Environmental Impact Assessment Report (Attached)

Common General Information required for consent to operate under Water Pollution (Prevention & Control) Act, 1974 and Air Water Pollution (Prevention & Control) Act, 1981.

1. (a) Full name of the applicant with address : Ashutosh kumar singh, Suncity Business Tower, 2nd Floor, Golf Course Road, Sector-54 (Tel. No.) -
- (b) Is the firm registered? : YES
- (c) If yes, give the number & date of registration and authority with whom registered. : ,
- (d) Full Address of the registered office :
- (e) Names, designation and full address of persons like Partners, Managing Director/Manager etc. : Ashutosh Kumar Singh
Suncity Business Tower, 2nd Floor, Golf Course Road, Sector-54
GURGAON
9654128010
- (f) Under which category does the industry fall: Large/Medium/Small Scale. : large
2. Full name of the Land/Premises/Institute/Factory/Industry/Local body with address : SUNCITY HI TECH PROJECTS PVT LTD

Address: Villages Jait, Sunrakh Bangar and Chhatikara, Mathura, MATHURA, 281001
Tel. No.: -9999015744
E - m a i l : ashutosh.singh@suncityprojects.com
3. Give revenue /City Survey No. of the land/premises for which the application is made: : District: MATHURA
Town/Village: Mathura
City Survey no./Revenue Survey no.:
Khata No.:
Area in Hectares:
4. State month and year in which the plant was actually put into commissions or is proposed to be put into commission: : June, 2023
5. State the Civil/Military /Defence/industrial Estate etc. under whose administrative jurisdiction the occupiers/industrial plant is situated: : Other

District: MATHURA
Corporation:
Village Panchayat
Contonment:
Defence Deptt:
State Govt:
Prohibited areas:
Others:
6. (a) State whether plant site has been declared as prohibited area: : NO
- (b) If yes, state the name of the Authority and furnish a certified copy of the order under which the area has been declared as prohibited area : -

10 सनसिटी हाई टेक प्रोजेक्ट्स प्रा0लि0, ग्राम-जैत, सुनरख बांगर और छटीकरा, मथुरा द्वारा हाउसिंग प्रोजेक्ट के स्थापनार्थ चयनित स्थल की स्थल सम्बन्धी निरीक्षण आख्या:-

- उपरोक्त हाउसिंग प्रोजेक्ट द्वारा अनापत्ति प्रमाण पत्र प्राप्त किये जाने हेतु आवेदन निवेशमित्र योजनान्तर्गत ऑनलाइन किया गया, जो कि इस कार्यालय में निवेश मित्र पोर्टल के माध्यम से दिनांक 25.05.2023 को प्राप्त हुआ है। उक्त के परिप्रेक्ष्य में प्रस्तावित स्थल निरीक्षण दिनांक 09.06.2023 को अधोहस्ताक्षरकर्ताओं द्वारा किया गया। निरीक्षण के दौरान प्रतिनिधि के रूप में श्री आसुतोष कुमार सिंह उपस्थित थे। विस्तृत निरीक्षण आख्या निम्नवत है:-
1. प्रस्तावित हाउसिंग प्रोजेक्ट का निर्माण ग्राम-जैत, सुनरख बांगर और छटीकरा, मथुरा पर स्थापित किया जाना प्रस्तावित है। प्रस्तुत ड्राइंग रिपोर्ट के अनुसार चयनित टाउनसिप प्रोजेक्ट स्थल का विल्डअप एरिया का कुल क्षेत्रफल 3103712 वर्ग मीटर एवं प्लॉट एरिया का कुल क्षेत्रफल-2326977 वर्ग मीटर है, जिसका अक्षांश- 27°33'41" to 27°35'46" N देशान्तर- 77°36'35" to 77°38'44" E
 2. प्रस्तावित हाउसिंग प्रोजेक्ट फेज-1 द्वारा प्रेषित प्रोजेक्ट रिपोर्ट के अनुसार प्रस्तावित व्यापारिक मार्केट की कुल लागत 100 करोड़ से 500 करोड़ के मध्य है, जिसके आधार पर आवेदन द्वारा अनापत्ति प्रमाण पत्र शुल्क के रूप में ₹0-50000/- मात्र ऑन लाइन के माध्यम से जमा किया गया है, जो उचित है।
 3. प्रस्तावित हाउसिंग प्रोजेक्ट द्वारा घरेलू उत्प्रवाह के शुद्धिकरण हेतु एस0टी0पी0 (सीवेज ट्रीटमेंट प्लान्ट) क्षमता क्रमशः 600 के0एल0डी0, 800 के0एल0डी0, 4670 के0एल0डी0 का लगाया जाना प्रस्तावित है, जिसका विवरण संलग्न हाउसिंग प्रोजेक्ट रिपोर्ट में प्रस्तुत किया गया है। निरीक्षण के समय 600 के0एल0डी0 क्षमता के एस0टी0पी0 का स्थापना सम्बन्धी कार्य प्रगति पर पाया गया।
 4. प्रस्तावित हाउसिंग प्रोजेक्ट का निर्माण स्थल टी0टी0जेड0 सीमा के अन्दर स्थित है, जिसका विल्डअप एरिया का कुल क्षेत्रफल 3103712 वर्ग मीटर एवं प्लॉट एरिया का कुल क्षेत्रफल-2326977 वर्ग मीटर है तथा प्रस्तावित टाउनसिप प्रोजेक्ट में घरेलू जल 7.26 एम0एल0डी0 का उपयोग किया जाना प्रस्तावित है, जिसके कारण प्रोजेक्ट लाल श्रेणी में आच्छादित है, सन्दर्भित उद्योग द्वारा टी0टी0जेड0 के अन्तर्गत आने वाले 11 और 20 और उससे अधिक वायु प्रदूषण स्कोर सम्बन्धी सैक्टोरियल पर्यावरण प्रबन्धन प्लान प्रस्तुत किया गया है, जिसका वायु प्रदूषण स्कोर 20 से अधिक है।
 5. प्रस्तावित होटल को टी0टी0जेड0 क्षेत्र के अन्तर्गत आने वाले 11-20 और उससे अधिक वायु प्रदूषण स्कोर वाली प्रस्तावित औद्योगिक इकाई/गतिविधियों के लिए पर्यावरण वन एवं जल वायु परिवर्तन मंत्रालय, भारत सरकार के पत्रांक क्यू-17012/1/2022-सी0पी0ए0 दिनांक 01.12.2022 द्वारा दिशा निर्देश निर्गत किये गये हैं, जिसके परिप्रेक्ष्य में प्रस्तावित इकाई द्वारा पर्यावरण प्रबन्धन प्लान (Environmental Mangent Plan) आवेदन पत्र के साथ प्रस्तुत किया गया है, जो कि तकनीकी दृष्टिकोण से उचित है।
 6. निरीक्षण के समय हाउसिंग प्रोजेक्ट द्वारा प्रस्तावित स्थल पर स्थल विकास सम्बन्धी कार्य प्रगति पर पाया गया तथा प्रस्तावित हाउसिंग प्रोजेक्ट द्वारा टी0टी0जेड0 में पेड़ों को न काटे जाने सम्बन्धी ₹0-100/- के स्टाम्प पर नोटरीकृति शपथ पत्र प्रस्तुत किया गया है।
 7. प्रस्तावित हाउसिंग प्रोजेक्ट को पर्यावरण वन और जलवायु परिवर्तन मंत्रालय (MoEFCC) के पत्र सं0-21-53/2017-IA-III दिनांक 15.03.2017 के द्वारा पर्यावरणीय सहमति प्राप्त है। उपरोक्त तथ्यों को दृष्टिगत रखते हुए प्रस्तावित हाउसिंग प्रोजेक्ट के निर्माण हेतु निम्नलिखित मुख्य शर्त तथा अन्य सामान्य/विशिष्ट शर्तों एवं बैंक गारन्टी जमा करने की शर्तों के साथ अनापत्ति प्रमाण पत्र सर्शत निर्गत किये जाने की संस्तुति सहित आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रस्तुत है।
- (क) प्रस्तावित हाउसिंग प्रोजेक्ट की स्थापना इस प्रकार की जाये कि उसका कोई भी प्रतिकूल प्रभाव आसपास के पर्यावरण/आबादी पर न पड़े तथा नदी, सरिता, भूमिगत जल या अन्य किसी स्रोत का जल प्रदूषित ना हों।
- (ख) प्रस्तावित हाउसिंग प्रोजेक्ट द्वारा घरेलू उत्प्रवाह को शुद्धिकृत किये जाने हेतु एस0टी0पी0 03 नग की व्यवस्था इस प्रकार किया जाये की उससे जनित उत्प्रवाह की मात्रा मानको के अनुरूप रहे।
- (ग) प्रस्तावित हाउसिंग प्रोजेक्ट में पी0जो0 मीटर, रेनवाटर हार्वेस्टिंग की व्यवस्था सुनिश्चित की जाये, तथा उद्योग परिसर के अन्दर 33 प्रतिशत भू-भाग पर वृक्षारोपण का कार्य सुनिश्चित किया जाये।
- (घ) प्रस्तावित हाउसिंग प्रोजेक्ट द्वारा पर्यावरण (संरक्षण) अधिनियम, 1986 में वर्णित प्राविधानों का पूर्णतया अनुपालन सुनिश्चित किया जाये।
- (ङ) प्रस्तावित हाउसिंग प्रोजेक्ट द्वारा जनित ठोस अपशिष्ट का अनुपालन एम0एस0डब्ल्यू0 रूल्स 2016 के अन्तर्गत सुनिश्चित किया जाये।

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- (च) प्रस्तावित हाउसिंग प्रोजेक्ट द्वारा जल दोहन हेतु अनापत्ति प्रमाण पत्र उ0प्र0 ग्राउण्ड वाटर अथॉरिटी (UPGWA) से प्राप्त कर एक माह के अन्दर प्रस्तुत की जाये।
- (छ) प्रस्तावित हाउसिंग प्रोजेक्ट द्वारा विद्युत आपूर्ति बाधित होने की दशा में गैस फायर्ड जनरेटर सेट का ही प्रयोग किया जाये।
- (ज) प्रस्तावित हाउसिंग प्रोजेक्ट द्वारा रू0-10.0 लाख की बैंक गारन्टी जमा किया जाना सुनिश्चित की जाये।
- (झ) प्रस्तावित हाउसिंग प्रोजेक्ट द्वारा टी0टी0जैड0 प्राधिकरण, आगरा द्वारा समय-समय पर दिये गये निर्देशों का अक्षरशः अनुपालन सुनिश्चित किया जाये।
- (य) प्रस्तावित हाउसिंग प्रोजेक्ट द्वारा पर्यावरणीय स्वीकृति में दी गयी शर्तों का अक्षरशः अनुपालन सुनिश्चित किया जाये।

Shubh
19.6.23
(शैलेश मौर्य)
अनु0 सहायक

K. S. Kumar
(कुंवर सन्तोष कुमार)
सहा0पर्या0 अभियन्ता

क्षेत्रीय अधिकारी,
पर्यावरण
19/06/2023
मुख्य पर्यावरण अधिकारी (वृत्त-4)



UTTAR PRADESH POLLUTION CONTROL BOARD
 Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
 Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

Validity Period :03/07/2023 To 02/07/2028

Ref No. -
 184872/UPPCB/Mathura(UPPCBRO)/CTE/MATHURA/2023

Dated:- 07/07/2023

To ,

Shri Ashutosh kumar singh
 M/s SUNCITY HI TECH PROJECTS PVT LTD
 Villages Jait, Sunrakh Bangar and Chhatikara, Mathura ,MATHURA,281001
 MATHURA

Sub : Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Pollution) Act, 1981 as amended.

Please refer to your Application Form No.- 21310391 dated - 25/05/2023. After examining the application with respect to pollution angle, Consent to Establish (CTE) is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates : Villages Jait, Sunrakh Bangar and Chhatikara, Mathura

B- Main Raw Material :

Main Raw Material Details		
Name of Raw Material	Raw Material Unit Name	Raw Material Quantity
Not Applicable, It is township project	Metric Tonnes/Day	0

C- Product with capacity :

Product Detail	
Name of Product	Product Quantity
Builtup area 3103712 sqm in plot area 368 acres	0

D- By-Product if any with capacity :

By Product Detail			
Name of By Product	Unit Name	Licence Product Capacity	Install Product Capacity
Not Applicable, It is township project	Metric Tonnes/Day	0	0

2. Water Requirement (in KLD) and its Source :

Source of Water Details		
Source Type	Name of Source	Quantity (KL/D)
Municipal Supply		7260.0
Other	STP treated effluent	6910.0

3. Quantity of effluent (In KLD) :

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Effluent Details	
Source Consumption	Quantity (KL/D)
Domestic	10090.0
Cooling	470.0
Others(Plantation)	600.0
Others(Washing)	500.0

4. Fuel used in the equipment/machinery Name and Quantity (per day) :

Fuel Consumption Details		
Fuel	Consumption(tpd/kld)	Use
Others	0.792	DG Set in case of power failure

5. For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.
- For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.
- You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.
 - Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the industry till 02/07/2028 to the Board.
 - Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution) Act, 1981 from the Board.
 - It is mandatory to submit Air and Water consent Application, complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.
 - Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 may be initiated against the industry With out any prior information, in case of non compliance of above conditions.

Specific Conditions:

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1. This CTE is issued to M/s SUNCITY HI TECH PROJECTS PVT LTD, Villages Jait, Sunrakh Bangar and Chhatikara, Mathura for the total construction (built-up) area (residential, commercial, PSP, industrial & recreation) for Phase-I is 31,03,712 sqm in 368 acres or 14,91,790 sqm plot area.
2. Prior to abstraction, project shall obtain a No Objection Certificate from State Ground Water Authority before abstraction of ground water. The Unit shall install Piezometer for measurement of ground water level and the data generated from Piezometer will be provided to the SPCB on monthly basis.
3. The Project shall comply the provisions of Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended. The Project shall comply the provisions of Construction & Demolition Rules 2016 & MSW Rules 2016.
4. The project shall comply the conditions of Environmental Clearance by MoEF&CC vide letter no. 21-53/2017/IA-III dated 18.07.2018 or as amended by the competent authority.
5. The unit shall ensure the installation and maintenance of the Sewage Treatment Plant (STP) for the treatment of the domestic effluent as per the project report submitted to ensure the compliance of Environment standards as per Environment (protection) Act 1986. The STPs treated waste water will be recycled for flushing, Horticulture, road washing, HVAC cooling and for construction purposes. In case water remain unutilized it will be disposed into Municipal drain/natural drain.
6. At the project site a display board size 4x6 feet shall be installed to display the provisions of Construction and Demolition Rules, 2016.
7. The Project shall comply the provisions of notification dt. 07-10-2016 of Ministry of Water Resources, River Development and Ganga Conservation GOI.
8. The Project shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board, Uttar Pradesh Pollution Control Board and TTZ authority for protection and safeguard of environment from time to time.
9. Under the Noise Pollution (Regulation and Control) Rule 2000, the project shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A).
10. The Project shall not start gaseous emission & sewage generation without prior consent of the Board.
11. The dust emission from the construction sites will be completely controlled and all precautions including Anti-smog guns as per order of Hon'ble Supreme Court dated 13-01-2020 will be installed in the site at suitable places.
12. The project shall dispose the Hazardous Waste through authorized recyclers/TSDF.
13. The Project shall not use ground water in construction activities. Only STP treated water shall be used.
14. Storage of any construction material particularly sand will not be done on any part of street and roads in the projects area. The construction material of any kind stored on site will be fully covered in all respect so that it does not disperse in the air in any form. The dust emission from the construction sites will be completely controlled and all precautions will be taken in that behalf.
15. All the construction material & debris will be carried in trucks or vehicles which are fully covered and protected so as to ensure that the construction debris or construction material does not get dispersed into the air or atmosphere in any form whatsoever.
16. The vehicles carrying construction debris or construction material of any kind will be cleaned before it is permitted to ply on the road after unloading of such material.
17. Every worker working on the construction site and involved in loading, unloading and carriage of construction debris or construction material shall be provided with mask to prevent inhalation of dust particle.
18. Fixing of sprinklers and creation of green air barriers will be done to control fugitive dust emission and improve environment.
19. All approach roads & in campus roads should be sprinkled with water to suppress the dust emission.
20. A Bank Guarantee of Rs. 10,00,000/- (Rs Ten lacs only) shall be submitted within 30 days including the above condition nos. 1,2,4,5,10,11,13,14,16,17, 18 and 19 which will be valid for two year otherwise this consent to establish shall be deemed to be withdrawn.

Please note that consent to Establish will be revoked, in case of, non compliance of any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 07/08/2023 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

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**Chief Environmental Officer,
Circle-4**

Dated:- 07/07/2023

Copy To -

Regional Officer, U.P. Pollution Control Board, Mathura

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**Chief Environmental Officer,
Circle-4**

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.com

To,

M/s Suncity Hi-Tech Projects Pvt. Ltd,
LGF-10, Vasant Square Mall,
Plot no- A, Sec-B, Pocket-V,
Community Centre, Vasant Kunj,
New Delhi- 110070.

Ref. No. 230...../Parya/SEIAA/7549/2022

Date: 21/09/2023

Sub: Amendment of Environmental Clearance for Proposed Hi-Tech City, Mathura at Villages Jait, Sunrakh Bangar and Chhatikara, District- Mathura, U.P., M/s Suncity Hi Tech Projects Private Limited.

Dear Sir,

This is with reference to your application / letter dated 11-10-2023 & 30-01-2023 on above mentioned subject. The matter was considered in 725th SEAC meeting held on 06-02-2023 and 717th SEIAA meeting held on 05-04-2023.

A presentation was made by the project proponent along with their consultant M/s Ind Tech House Consult. The proponent, through the documents submitted and the presentation made, informed the committee that:-

1. The environmental clearance is sought for Proposed Hi-Tech City, Mathura at Villages Jait, Sunrakh Bangar and Chhatikara, District- Mathura, U.P., M/s Suncity Hi Tech Projects Private Limited.
2. Details of existing proposal and proposed amendment in E.C letter dated 18/07/2018:

S.No.	Particulars	As Per Previous EC	Proposed Amendment	Difference	Unit
1	Area	574.997	368	-206.997	Acres
		232.7	149.18	-83.52	ha
		2326977	1491790	-835187	Sqm
2	Built-up Area	3103712	0	0	Sqm
3	No. of DU's	36000	0	0	Nos.
4	No. of Plots	-	2685(2590 Res.+95 Comm.)	2685(2590 Res.+95 Comm.)	Nos.
5	Total Water Requirement	10090	6453	-3637	KLD
6	Fresh Water Requirement	7260	4014	-3246	KLD
7	Recycled Treated Water	2830	2439	-391	KLD
8	Waste Water Generated	8640	5054	-3586	KLD
9	STP Capacity	9000	6070	-2930	KLD
10	Total Solid Waste	63.58	35.03	-28.55	TPD
11	Power Requirement	39000	19500	-19500	KW
12	RWH Pits	37	40	3	Nos.

3. Land use details:

Particular	Area in sqmt	Percentage %
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AE

Amendment of Environmental Clearance for Proposed Hi-Tech City, Mathura at Villages Jait, Sunrakh Bangar and Chhatikara, District- Mathura, U.P., M/s Suncity Hi Tech Projects Private Limited,

Total Plot Area	14,91,790	100
Area under Plotted development	6,88,584.75	46.16
Area under Roads	4,01,481.88	26.91
Paved Area	5578.52	0.38
Green Area	170300.5	11.41
Open Space Area	48468.5	3.24
Area for Facilities and amenities	1,42,027.65	9.52
Area for Schools/Inter college	35,347.41	2.37
TOTAL AREA	1491790	100

4. Salient features of proposed amended project:

S. No.	Description	Proposed	Unit
GENERAL			
1	Plot Area	1491790	SQMT
2	No. of Residential Plots	2590	No.
3	No. of Commercial Plots	95	No.
4	Expected Population	115145	No.
5	Total Cost of Project	266	CR
6	Project Activity: Residential Plotted colony, community centers, shopping facilities, schools etc.		
AREAS			
7	Area under Plotted development	688584.75	SQMT
8	Area under Roads	401481.88	SQMT
9	Paved Area	5578.52	SQMT
10	Green Area	170300.5	SQMT
11	Open Space Area	48468.5	SQMT
12	Area for Facilities and amenities	142027.65	SQMT
13	Area for Schools/Inter college	35347.41	SQMT
WATER			
14	Total Water Requirement	6453	KLD
15	Fresh water	4014	KLD
16	Treated water Requirement	2439	KLD
17	Waste water Generation	5054	KLD
18	STP Capacity	6070	KLD
19	Excess treated water	2109.9	KLD
RWH			
20	Proposed RWH	40	No.
GREEN AREA			
21	Proposed Green Area	170300.5	SQMT
22	Proposed Green Area %	11.41%	%
WASTE GENERATION			
23	Total Solid Waste Generation	35.03	TPD
24	Organic Waste	14.01	TPD
25	Quantity of Sludge Generated from STP/ETP	505.42	KG/Day
POWER			
26	Total Power Requirement (Demand Load)	19500	KVA
27	DG set backup	180	KVA

R

Amendment of Environmental Clearance for Proposed Hi-Tech City, Mathura at Villages Jait, Sunrakh Bangar and Chhatikara, District-Mathura, U.P., M/s
Suncity Hi Tech Projects Private Limited.

The project proponent requested to amend the environmental clearance dated 18/07/2018 as per above project details.

The committee/SEIAA discussed the matter and recommended to amend the environmental clearance letter no. F.No. 21-53/2017-IA-III, dated 18/07/2018 as per above project details. All the other contents mentioned in Environmental Clearance letter dated 18/07/2018 shall remain the same. The committee also stipulated following additional specific conditions:

1. Since this is Township and Area Development project in which area for different purposes has been allotted, separate Environmental Clearance shall be taken for Group housing & commercial development including health centre etc. having built-up area more than 20,000 sqm as per the provision of EIA Notification 2006 (as amended).
2. In compliance to Hon'ble Supreme Court order dated 13/01/2020 in IA no. 158128/2019 and 158129/2019 in Writ petition no. 13029/1985 (MC Mehta Vs. Gol and others) anti-smog guns shall be installed to reduce dust during excavation.
3. Permission from Ground Water Department should be obtained before extraction of ground water.
4. Road side parking will not be permitted and all the roads should not be less than 09 meter.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.



(Ajay Kumar Sharma)
Member Secretary, SEIAA

No..... /Parya/SEIAA/7549/2019 dated: As above

Copy, through email, for information and necessary action to -

1. Additional Chief Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email - psforest2015@gmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email - sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow - 226020 (email - rocz.lko-mef@nic.in)
4. District Magistrate Mathura.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email - ms@uppcb.com)
6. Copy to Web Master for uploading on PARIVESH Portal.
7. Copy for Guard File.

(Ajay Kumar Sharma)
Member Secretary, SEIAA



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

189318/UPPCB/Mathura(UPPCBRO)/CTO/both/MATHURA/2023

Date: 03/11/2023

To,

M/s

SUNCITY HI TECH PROJECTS PVT LTD

Villages Jait, Sunrakh Bangar and Chhatikara, Mathura
,MATHURA,281001

Application Id-
22107830

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to SUNCITY HI TECH PROJECTS PVT LTD located at Villages Jait, Sunrakh Bangar and Chhatikara, Mathura ,MATHURA,281001. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA SUNCITY HI TECH PROJECTS PVT LTD granted for the period from 13/09/2023 to 31/12/2027 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Service sector	Residential Building	Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	5054 KLD	STP	Horticulture / Drain

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

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The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	As per the EP Rules as amended
2	BOD (mg/L)	As per the EP Rules as amended
3	TSS (mg/L)	As per the EP Rules as amended
4	Fecal Coliform (MPN/100ml)	As per the EP Rules as amended

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Three D.G. Set of 62.5 KVA	Diesel	1,2,3	Sulphur Dioxide	As per the EP Rules as amended

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	1,2,3	Sulphur Dioxide	As per the EP Rules as amended

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

Competent Authority reserves the right to change/modify/add any time any condition of this CCA. It has to comply with the following specific & general conditions. Non compliance of any provision of CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

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Conditions:-

NOTICE is issued to M/s SUNCITY HI TECH PROJECTS PVT LTD, Villages Jait, Sunrakh Bangar, Mathikara, Mathura for the total construction (built-up) area (residential, commercial, PSP, industrial & institutional) for Phase-I is 31,03,712 sqm in 368 acres or 14,91,790 sqm plot area (No. of Residential plot- 100 and no of commercial plot- 95).

The project shall maintain Piezometer for measurement of ground water level and the data generated from piezometer will be provided to the SPCB on monthly basis.

3. The Project shall comply the provisions of Environment (Protection) Act 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended. The Project shall comply the provisions of Construction & Demolition Rules 2016 & MSW Rules 2016.
4. The project shall comply the conditions of Environmental Clearance by MoEF&CC vide letter Ref. No. 230/Parya/SEIAA/7549/2022 dated 21.09.2023 as amended by the competent authority.
5. As per undertaking submitted by the project once the residence will be living STP will be made functional. The project shall ensure operate and maintenance of the Sewage Treatment Plant (STP) 6070 KLD (STPs of 600 KLD, 800 KLD and 4670 KLD capacity) for the treatment of the domestic effluent as per the project report submitted to ensure the compliance of Environment standards as per Environment (protection) Act 1986. The STPs treated waste water will be recycled for flushing, Horticulture, road washing, HVAC cooling and for construction purposes. In case water remain unutilized it will be disposed into Municipal drain/natural drain.
6. At the project site a display board size 4x6 feet shall be installed to display the provisions of Construction and Demolition Rules, 2016.
7. The Project shall comply the provisions of notification dt. 07-10-2016 of Ministry of Water Resources, River Development and Ganga Conservation GOI.
8. The Project shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board, Uttar Pradesh Pollution Control Board and TTZ authority for protection and safeguard of environment from time to time.
9. Under the Noise Pollution (Regulation and Control) Rule 2000, the project shall take adequate measures for control of noise from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A).
10. The Project shall not start gaseous emission & sewage generation without prior consent of the Board.
11. The dust emission from the construction sites will be completely controlled and all precautions including Anti-smog guns as per order of Hon'ble Supreme Court dated 13-012020 will be installed in the site at suitable places.
12. The project shall dispose the Hazardous Waste through authorized recyclers/TSDF.
13. Storage of any construction material particularly sand will not be done on any part of street and roads in the projects area. The construction material of any kind stored on site will be fully covered in all respect so that it does not disperse in the air in any form.
14. All the construction material & debris will be carried in trucks or vehicles which are fully covered and protected so as to ensure that the construction debris or construction material does not get dispersed into the air or atmosphere in any form whatsoever.
15. The vehicles carrying construction debris or construction material of any kind will be cleaned before it is permitted to ply on the road after unloading of such material.
16. Every worker working on the construction site and involved in loading, unloading and carriage of construction debris or construction material shall be provided with mask to prevent inhalation of dust particle.
17. Fixing of sprinklers and creation of green air barriers will be done to control fugitive dust emission and improve environment.

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18. All approach roads & in campus roads should be sprinkled with water to suppress the dust emission.
19. Efforts should be made for minimization of waste and conservation of water.
20. The project shall obtain the NOC from the Competent Authority (State Ground Water Department) before abstracting the ground water as per applicable rules.
21. If any closure direction is issued against the industry, by CPCB/UPPCB the consent shall automatically remain suspended for that period and after ensuring compliance and after the closure order is revoked the consent shall automatically become effective.

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**Chief Environmental Officer,
Circle-4**

Copy to:

Regional Officer, U.P. Pollution Control Board, Mathura

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**Chief Environmental Officer,
Circle-4**

Consent to Establish (No Objection Certificate) Form

Application No : 2734/850

Application for Consent To Establish

- Note: 1. All enclosures, appendices, projects, plans and scheme to be submitted in triplicate.
2. Incomplete application will be rejected.
3. No work pertaining to site development or construction of industry be undertaken without NOC doing so would be the sole responsibility of the applicant and against public interest.

From ,

SUNCITY HITECH PROJECTS PVT LTD,
Khasara No. 393, Village- Chatikara, On Garud
Govind Road, Mathura
Vrindavan, MATHURA, 281121
City:
Block: Mathura
District: MATHURA

Dated

25/07/2024

To ,

The Members Secretary,
Uttar Pradesh Pollution Control Board
T.C.12V, Vibhuti Khand, Gomti Nagar,
Lucknow(226010).

Sir,

I/We M/s SUNCITY HITECH PROJECTS PVT LTD (name of proposed unit), whose owner is Mr./Mrs. ASHISH KUMAR JAIN hereby apply for Consent To Establish (NOC) from pollution and Environmental angle for proposed production of per/day by use of main raw material per/day at proposed land . The annexure, appendices other particulars and plans in triplicate are attached herewith.

1. I/We further declare that the information furnished in the Annexure, appendices and plans is correct to the best of my/our knowledge.
2. I/We hereby guarantee that quality of final discharge of effluent and emissions will be within the prescribed standards of the Board. The trial production will be started only after implementing and operating the pollution control advices as proposed herein.
3. I/We hereby guarantee that quality of final discharge of effluent and emissions will be within the prescribed standards of the Board. The trial production will be started only after implementing and operating the pollution control advices as proposed herein.
4. I/We undertake that I/we will apply for seeking consent under section 25/26 of Water Act and consent under section-21 of the Air Act at least two months before start of trial and comply with the Water Cess Act-1977.
5. I/We declare that the provisions of these Acts have been known to me/us.
6. I/We accept that the application is for proposals submitted and if the site is not approved then the final decision of Board will be accepted.

Yours faithfully,

Signature
Name of Applicant:- ASHISH KUMAR JAIN
Address of applicant:- Suncity Business Tower, 2nd
Floor, Sector 54

Dated :25/07/2024

(Annexure to NOC Application)

1.	Name and Address, Category & Type of Industry	SUNCITY HITECH PROJECTS PVT LTD and Khasara No. 393, Village- Chatikara, On Garud Govind Road, Mathura Vrindavan, MATHURA, 281121 ORANGE Building and construction project more than 20,000 sq. m built up area										
2.	General											
2.1	Name & Address of Applicant	ASHISH KUMAR JAIN & Suncity Business Tower, 2nd Floor, Sector 54										
2.2	Proposed Location (Attach location map of site Showing of point 2.3)	Attached										
2.3	Details of direction and distance of nearest sanctuary, highway railway line, human settlements, river, drain, reserved forests religious places etc form the site (In a 5 km. distance)	<table border="1"> <thead> <tr> <th>Surrounding of Site</th> <th>Distance (in meters)</th> <th>Description</th> </tr> </thead> <tbody> <tr> <td></td> <td></td> <td></td> </tr> </tbody> </table>			Surrounding of Site	Distance (in meters)	Description					
Surrounding of Site	Distance (in meters)	Description										
2.4	Present use of land (enclosure certificate) Agricultural/ Residential/ Commercial/ Industrial	Not Attached										
2.5	Details of letter of intent/SSI Registration	Document-Not Attached										
2.6	Brief process description with flow chart	Enclosure No.- Document-Not Attached										
2.7	List of main products with daily designed capacity	<table border="1"> <thead> <tr> <th>Product Name</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td>NA</td> <td>0</td> </tr> </tbody> </table>			Product Name	Quantity	NA	0				
Product Name	Quantity											
NA	0											
2.8	List of bye products with daily designed capacity	<table border="1"> <thead> <tr> <th>By Product Name</th> <th>Licence Quantity</th> <th>Installed Quantity</th> </tr> </thead> <tbody> <tr> <td>Construction project-Not Applicable</td> <td>0</td> <td>0</td> </tr> </tbody> </table>			By Product Name	Licence Quantity	Installed Quantity	Construction project-Not Applicable	0	0		
By Product Name	Licence Quantity	Installed Quantity										
Construction project-Not Applicable	0	0										
2.9	List of Basic raw material with daily consumption	<table border="1"> <thead> <tr> <th>Raw Materials Name</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td>Construction project-Not Applicable</td> <td>0</td> </tr> </tbody> </table>			Raw Materials Name	Quantity	Construction project-Not Applicable	0				
Raw Materials Name	Quantity											
Construction project-Not Applicable	0											
2.10	List of other industrial units operated by applicant or its partners.											
2.11	Capital cost of project	1486.0										
2.12	Expected date of commissioning of plant	August 2024										
3.	Water Pollution											
3.1	Source of Supply of water	<table border="1"> <thead> <tr> <th>Source Type</th> <th>Source Name</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td></td> <td></td> <td></td> </tr> </tbody> </table>			Source Type	Source Name	Quantity					
Source Type	Source Name	Quantity										
3.2	Daily Consumption of water	<table border="1"> <thead> <tr> <th>Source Consumption</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td>Domestic</td> <td>240.0</td> </tr> <tr> <td>Others(Plantation)</td> <td>36.0</td> </tr> <tr> <td>Others(Washing)</td> <td>13.0</td> </tr> </tbody> </table>			Source Consumption	Quantity	Domestic	240.0	Others(Plantation)	36.0	Others(Washing)	13.0
Source Consumption	Quantity											
Domestic	240.0											
Others(Plantation)	36.0											
Others(Washing)	13.0											
3.3	Total quantity of liquid effluents discharged per pay.	<table border="1"> <thead> <tr> <th>Generation</th> <th>Waste Water Generation Quantity</th> </tr> </thead> <tbody> <tr> <td>Domestic</td> <td>80.0</td> </tr> </tbody> </table>			Generation	Waste Water Generation Quantity	Domestic	80.0				
Generation	Waste Water Generation Quantity											
Domestic	80.0											

2.4	Are there any expected Pollutants.	Yes				
3.5	Type of Pollutants	Gaseous				
3.6	Indicate available information on effluent characteristic as below :	Name of Effluent	Characteristics	Available Information		
3.6	Is the effluent to be generated within specifications	Yes				
3.7	Proposed Time bound programme for Water Pollution Control System.	Document-Not Attached				
3.8	Mode of final discharge	Closed Drain				
3.9	Point of final discharge	Municipal				
3.10	Is industrial effluent allowed to mix with domestic effluent, if no specify disposal of domestic effluent.	No STP to be installed				
4.	Air Pollution					
4.1	Type and quantity of fuel consumed per day in manufacturing or subsidiary process.	Fuel	Consumption			
4.2	Details of emissions form fuel combustion	Expected,Agricultural				
4.3	Expected process emissions sources quantity					
4.4	Proposed Air Pollution Control System for flue gas and process emission	Not Attached				
4.5	Capacity of Proposed Diesel Generating Set in K.V.A.					
4.6	Height of all sources of emission					
5.	Solid/Waste	Nature of Waste	Approximate Composition	Total Quantity(per day)	Hazardous	Mode of Disposal
		Non Hazardous Waste	60	177.39	No	Landfilling (Within Premises)
		Hazardous Waste	30	88.695	No	Recycling/ Reuse in the Manufacturing Process
		Non Hazardous Waste	10	29.565	No	Recycling/ Reuse in the Manufacturing Process
6	Details of use and storage of Hazardous materials	Chemical	Daily Use	Storage at a time		
6.1	Plan for Safety and disaster management	Document-Not Attached				

Dated : 25/07/2024

Name of Applicant:- ASHISH KUMAR JAIN
Address of Applicant:- Suncity Business Tower, 2nd
Floor, Sector 54

**INFORMATION REQUIRED FOR
NOC:-**

1. Balance sheet Or CA Certificate (Attached)
2. form (Attached)
3. Land Ownership (Attached)
4. Total Area of Industry and area proposed for different works proposed within premises like as Place for Plant & Machinery of Industry, Pollution Control System, Township, open land, green belt etc (Attached)
5. Location Map (Attached)
6. Layout Map (Attached)

Common General Information required for consent to operate under Water Pollution (Prevention & Control) Act, 1974 and Air Water Pollution (Prevention & Control) Act, 1981.

1. (a) Full name of the applicant with address : ASHISH KUMAR JAIN, Suncity Business Tower, 2nd Floor, Sector 54 (Tel. No.) -
- (b) Is the firm registered? : YES
- (c) If yes, give the number & date of registration and authority with whom registered. : ,
- (d) Full Address of the registered office :
- (e) Names, designation and full address of persons like Partners, Managing Director/Manager etc. : ASHISH KUMAR JAIN
Suncity Business Tower, 2nd Floor,
Sector 54
GURGAON
9810163881
- (f) Under which category does the industry fall: Large/Medium/Small Scale. : large
2. Full name of the Land/Premises/Institute/Factory/Industry/Local body with address : SUNCITY HITECH PROJECTS PVT LTD

Address: Khasara No. 393, Village-Chatikara, On Garud Govind Road, Mathura Vrindavan, MATHURA, 281121
Tel. No.: -9810163881
E - m a i l : ashish.jain@suncityprojects.com
3. Give revenue /City Survey No. of the land/premises for which the application is made: : District: MATHURA
Town/Village:
City Survey no./Revenue Survey no.:
Khata No.:
Area in Hectares:
4. State month and year in which the plant was actually put into commissions or is proposed to be put into commission: : August, 2024
5. State the Civil/Military /Defence/industrial Estate etc. under whose administrative jurisdiction the occupiers/industrial plant is situated: : Other

District: MATHURA
Corporation:
Village Panchayat
Contonment:
Defence Deptt:
State Govt:
Prohibited areas:
Others:
6. (a) State whether plant site has been declared as prohibited area: : NO
- (b) If yes, state the name of the Authority and furnish a certified copy of the order under which the area has been declared as prohibited area : -

मै0 सनसिटी हाई टेक प्रोजेक्ट्स प्रा0लि0, खसरा सं0-393, ग्राम-छटीकरा, मथुरा द्वारा हाउसिंग प्रोजेक्ट के स्थापनार्थ
चयनित स्थल की स्थल सम्बन्धी निरीक्षण आख्या:-

उपरोक्त हाउसिंग प्रोजेक्ट द्वारा अनापत्ति प्रमाण पत्र प्राप्त किये जाने हेतु आवेदन निवेशमित्र योजनान्तर्गत ऑनलाइन किया गया, जो कि इस कार्यालय में निवेश मित्र पोर्टल के माध्यम से दिनांक 25.07.2024 को प्राप्त हुआ है। उक्त के परिप्रेक्ष्य में प्रस्तावित स्थल निरीक्षण दिनांक 31.08.2024 को अधोहस्ताक्षरकर्ताओं द्वारा किया गया। निरीक्षण के दौरान प्रतिनिधि के रूप में श्री भूपेन्द्र रावत एवं श्री सूरज सिंह उपस्थित थे। विस्तृत निरीक्षण आख्या निम्नवत है:-

1. प्रस्तावित हाउसिंग प्रोजेक्ट का निर्माण खसरा सं0-393, ग्राम-छटीकरा, मथुरा पर स्थापित किया जाना प्रस्तावित है। आवेदन पत्र एवं अन्य प्रपत्रों से यह स्पष्ट नहीं हो पा रहा कि हाउसिंग प्रोजेक्ट की कुल कितने क्षेत्रफल में निर्माण के लिए आवेदन किया गया है। वर्तमान सी0टी0ई0 आवेदन में प्रस्तावित निर्माण के क्षेत्रफल के सम्बन्ध में स्पष्ट नहीं कर पाये।
2. निरीक्षण के समय उपस्थिति प्रतिनिधि ने प्रस्तावित हाउसिंग प्रोजेक्ट का ई0एम0पी0 (इन्वायरो मैनेजमेन्ट प्लान) प्रेषित नहीं किया गया है।
3. प्रस्तावित हाउसिंग प्रोजेक्ट द्वारा घरेलू उत्प्रवाह के शुद्धिकरण हेतु एस0टी0पी0 (सीवेज ट्रीटमेन्ट प्लान्ट) क्षमता के बारे में सूचना उपलब्ध नहीं है।
4. उक्त परियोजना द्वारा पूर्व में स्थापित हाउसिंग प्रोजेक्ट हेतु राज्य बोर्ड से दिनांक 31.12.2027 तक सहमति जल एवं वायु प्राप्त की गयी है।
5. परियोजना द्वारा प्रेषित आवेदन के क्रम में दिनांक 13.08.2024 को किये गये क्लेरीफिकेशन में परियोजना द्वारा प्रेषित प्रतिउत्तर में दिनांक 22.08.2024 में बिन्दु सं0-04 की र स्पष्ट सूचना प्राप्त नहीं है।
5. निरीक्षण के समय पूर्व से स्थित एस0टी0पी0 का संचालन बन्द पाया गया। एस0टी0पी0 पर मशीनरी एवं विद्युत कनेक्शन स्थापित नहीं पाया गया।
6. हाउसिंग प्रोजेक्ट में उपस्थित प्रतिनिधि द्वारा अवगत कराया गया कि वर्तमान में हाउसिंग परियोजना से जनित सीवेज उत्प्रवाह को टैंकर के माध्यम से निस्तारित किया जाता रहा है।

उपरोक्त के दृष्टिगत हाउसिंग प्रोजेक्ट के अनापत्ति प्रमाण पत्र अस्वीकृत किए जाने हेतु आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित।

क्षेत्रीय अधिकारी,

मुख्य पर्यावरण अधिकारी (वृत्त-4)

(शैलेश मौर्य)
अनु0 सहायक

(चन्द्रशेखर)
सहा0पर्या0 अभियन्ता



U.P. POLLUTION CONTROL BOARD

Building.No. TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226 010
Telephone: +91-522-2720831, 2720681, 2720691 (Fax): +91-522-2720764

Category : RED

Ref No. -

216311/UPPCB/Mathura(UPPCBRO)/CTE/MATHURA/2024

Application Id : 27347836

Dated : 10/09/2024

To ,

M/S ASHISH KUMAR JAIN

SUNCITY HITECH PROJECTS PVT LTD

Khasara No. 393, Village- Chatikara, On Garud Govind Road, Mathura

Vrindavan, MATHURA, 281121

MATHURA

Sub : Consent To Establish (C.T.E) Application under section 25/26 of Water (Prevention & Pollution of control) Act, 1974 as amended and section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended

Kindly refer to your application for Consent to Establish (C.T.E) dated 29/07/2024 received on 29/07/2024 for the proposed Project of SUNCITY HITECH PROJECTS PVT LTD Expansion of Existing Unit/ Modernization/diversification of existing plant at Khasara No. 393, Village- Chatikara, On Garud Govind Road, Mathura Vrindavan, MATHURA, 281121 under section 25/26 of Water (Prevention & Pollution of Control) Act 1974 as amended and section 21 of Air (Prevention & control of Pollution) Act, 1981 as amended.. Your Consent to Establish application is hereby Refused due to following reasons :

Reason:

The site was inspected on 31.08.2024 by Regional Office, the detailed inspection report is as follows:-

1. The query was raised on 13.08.2024, in compliance the reply of the clarification on 22.08.2024 by the applicant, clear information regarding point no.-04 is not received.
2. The housing project is proposed to be built on Khasra No. 393, Village Chhatikara, Mathura but it is not clear from the application form and other documents that on how much area of the housing project will be constructed.
3. The applicant has not sent the EMP (Environment Management Plan) of the proposed housing project.
4. Information regarding STP (Sewage Treatment Plant) capacity for treatment of domestic effluent is not available.
5. At the time of inspection, the operation of the existing STP was found to be closed. Machinery and electricity connection were not found installed at the STP.
6. The representative present at the housing project informed that at present the sewage effluent generated from the housing project is being disposed of through tankers.

The Consent To Establish (C.T.E) Application under section 25/26 of The Water (Prevention & Control of Pollution) Act, 1974 as amended and section 21/22 of The Air (Prevention & Control of Pollution) Act 1981 as amended, is hereby refused and you are hereby informed to comply the

(Authorized Signatory)

Atulesh Yadav
Chief Environment Officer, Circle-4

Copy To -

Regional Officer, U.P. Pollution Control Board, Mathura

ATULESH YADAV Digitally signed by ATULESH
YADAV
Date: 2024.10.01 17:52:22 +05'30'

Atulesh Yadav
Chief Environment Officer, Circle-4
(Authorized Signatory)

Industry Name : Ms Suncity Hi Tech Projects Pvt Ltd Category Name : GREEN
 Address : SUNCITY GOVIND SHARNAM AT Khasara No. 393, Village- Chatikara, On District Name : MATHURA
 Garud Govind Road, Mathura Vrindavan, MATHURA, 281121
 Consent Type : CTE Application Date : 09/02/2026

Date Time: 17-02-2026 04:33

Note By: RO(ROMTH001)

Forwarded To: RO

Activity: Forward

Description:

Activity: Clarification

Clarification is required on the following points- 1. Approved map from competent authority is not submitted 2. Proposal of Green Belt & Rain water harvesting is not submitted. 3. Technical Drying Design report of proposed STP is not submitted 4. STP Final Discharge Point is not submitted. 5. Proposal of disposal of MSW is not submitted. 6. Proposal for uninterrupted power supply to the proposed project. 7. . Compliance report of TTZ area or amended guidelines of NEERI for TTZ area is not submitted. 8. Environmental Clearance Report if required is not submitted. 9. EMP Report is not submitted. 10. The online CTE application was submitted on dated 25.07.2024 by the project proponent through ID number 27347836. In this regard total of 06 points of Information / Documents were not provided by the project. In this regard the said application was rejected by the State Board's letter dated 10.9.2024. At present, no response has been submitted by the project along with the recent application in respect of the above. The above information are submitted within 03 days otherwise your application will be refused

Description:

Date Time: 20-02-2026 03:31

Note By: Industry(SPCB)

Forwarded To: RO

Activity: Forward [View Document](#)

Description: Dear Sir, Please find enclosed herewith our point wise reply for your kind perusal.

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0-649/2025 "उपेन्द्र शर्मा बनाम स्टेट ऑफ यू0पी0 एवं अन्य में पारित आदेश दिनांक-18.12.2025 के सम्बन्ध में मै0 सनसिटी हाईटेक प्रोजेक्ट्स प्रा0लि0 की अद्यतन निरीक्षण आख्या।

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0-649/2025 "उपेन्द्र शर्मा बनाम स्टेट ऑफ यू0पी0 एवं अन्य में पारित आदेश दिनांक-18.12.2025 के अनुपालन में मै0 सनसिटी हाईटेक प्रोजेक्ट्स का स्थलीय निरीक्षण दिनांक-16.02.2026 को किया गया। निरीक्षण के समय प्रोजेक्ट प्रतिनिधि के रूप में श्री आशुतोष सिंह (जनरल मैनेजर), श्री सुभाष सिंह गोयल (सिविल इंजीनियर) एवं श्री भूपेन्द्र सिंह (ईस्टेट मैनेजर) उपस्थित थे। निरीक्षण के समय उपस्थित प्रतिनिधि द्वारा अवगत कराया गया कि वर्तमान में मै0 सनसिटी हाईटेक प्रोजेक्ट्स के 02 प्रोजेक्ट (1. अनन्तम प्रोजेक्ट एवं 2. गोविन्द शरणम प्रोजेक्ट) हैं। प्रोजेक्ट प्रतिनिधि द्वारा दी गयी सूचना, निरीक्षण एवं कार्यालय अभिलेखों से निम्नलिखित तथ्य प्रकाश में आये-

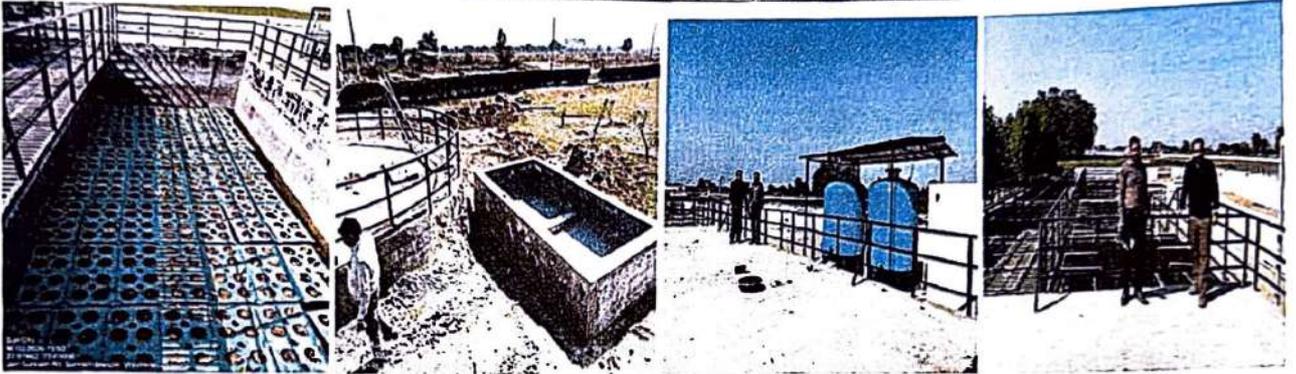
1. मै0 अनन्तम प्रोजेक्ट्स-

- i. कार्यालय अभिलेखानुसार मै0 सनसिटी हाईटेक प्रोजेक्ट्स प्रा0लि0, ग्राम-जैत सुनरख बांगर एवं छटीकरा, जनपद-मथुरा द्वारा दिनांक-03.02.2023 को स्थापनार्थ सहमति (एन0ओ0सी0) प्राप्त किये जाने हेतु ऑनलाइन आवेदन किया गया था (संलग्नक-1), जिसे इस कार्यालय के पत्र दिनांक-28.02.2023 द्वारा निरस्त कर दिया गया था (संलग्नक-2)।
- ii. कार्यालय अभिलेखानुसार मै0 सनसिटी हाईटेक प्रोजेक्ट्स प्रा0लि0, ग्राम-जैत सुनरख बांगर एवं छटीकरा, जनपद-मथुरा द्वारा पुनः दिनांक-25.05.2023 को स्थापनार्थ सहमति (एन0ओ0सी0) प्राप्त किये जाने हेतु ऑनलाइन आवेदन किया गया था (संलग्नक-3)। तत्क्रम में संदर्भित प्रोजेक्ट का निरीक्षण इस कार्यालय द्वारा दिनांक-09.06.2023 को किया गया (संलग्नक-4)। तत्पश्चात् बोर्ड मुख्यालय, लखनऊ के पत्र दिनांक-07.07.2023 द्वारा उक्त प्रोजेक्ट को स्थापनार्थ सहमति (एन0ओ0सी0) निर्गत किया गया है (संलग्नक-5)।
- iii. कार्यालय अभिलेखानुसार उक्त प्रोजेक्ट को पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, नई दिल्ली के पत्र दिनांक-18.07.2018 द्वारा 574.997 एकड़ हेतु पर्यावरणीय स्वीकृति जारी किया गया है (संलग्नक-6)।
- iv. कार्यालय अभिलेखानुसार मै0 सनसिटी हाईटेक प्रोजेक्ट्स प्रा0लि0, ग्राम-जैत सुनरख बांगर एवं छटीकरा, जनपद-मथुरा को (SEIAA) द्वारा 368 एकड़ हेतु अमेन्डमेंट करते हुए पर्यावरणीय स्वीकृति दिनांक-21.09.2023 को जारी की गयी है (संलग्नक-7)।
- v. कार्यालय अभिलेखानुसार उक्त प्रोजेक्ट को राज्य बोर्ड के पत्र दिनांक-03.11.2023 द्वारा दिनांक-31.12.2027 तक की अवधि हेतु सशर्त सहमति जल/वायु बोर्ड मुख्यालय, लखनऊ स्तर से जारी की गयी है (संलग्नक-8)।
- vi. निरीक्षण के समय प्रतिनिधि द्वारा अवगत कराया गया कि उक्त प्रोजेक्ट कुल 03 सेक्टर (सेक्टर-1, 2 एवं 3) में विभाजित किया गया है। वर्तमान में प्रोजेक्ट में कुल 54 हाउसहॉल्ड निर्मित किये गये हैं, जिसमें लगभग 95 लोग निवास कर रहे हैं तथा प्रोजेक्ट में कुल 2408 आवासीय प्लॉट्स तैयार कर विक्रय किया जाना प्रस्तावित है।
- vii. निरीक्षण के समय उपस्थित प्रतिनिधि द्वारा अनन्तम प्रोजेक्ट में कुल 02 अदद एस0टी0पी0 निर्मित किया गया है। सेक्टर-1 एवं 2 से जनित बाहिस्राव के शुद्धिकृत किये जाने हेतु 700 केएलडी क्षमता के

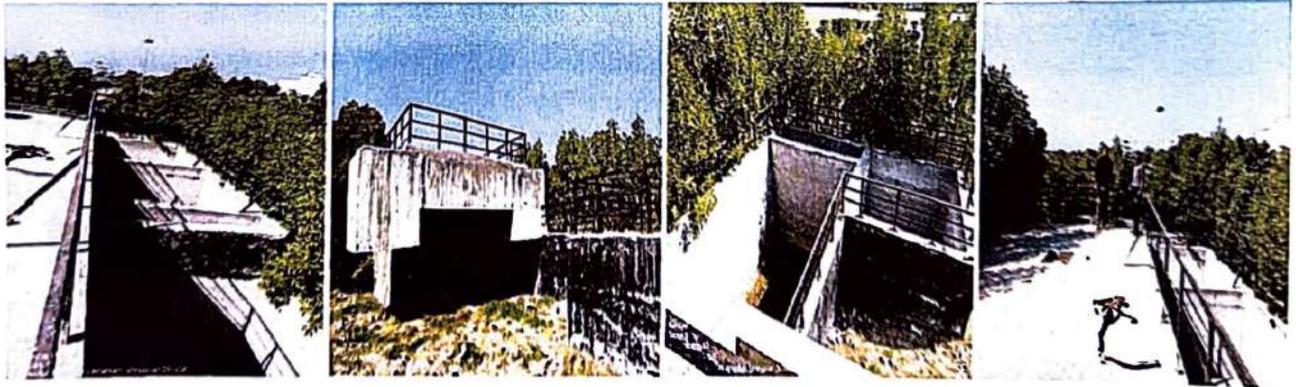
एस0टी0पी0 सेक्टर 2 में स्थापित किया गया है तथा सेक्टर 3 से जनित बहिस्त्राव के शुद्धिकृत किये जाने हेतु 300 केएलडी क्षमता का एस0टी0पी0 सेक्टर 3 में स्थापित किया गया है। निरीक्षण के समय प्रतिनिधि द्वारा अवगत कराया गया कि भविष्य में 700 केएलडी के एस0टी0पी0 का विस्तारीकरण कर 2.85 एम0एल0डी0 किया जाना है तथा 300 केएलडी क्षमता के एस0टी0पी0 का विस्तारीकरण कर 1.95 एम0एल0डी0 किया जाना है। निरीक्षण के समय उक्त दोनों एस0टी0पी0 संचालित नहीं पाये गये। उक्त के सम्बन्ध में उपस्थित प्रतिनिधि द्वारा अवगत कराया गया कि वर्तमान में एस0टी0पी0 के इनलेट पर पर्याप्त मात्रा में घरेलू बहिस्त्राव प्राप्त न होने के कारण एस0टी0पी0 का संचालन नहीं किया जा रहा है।

- viii. निरीक्षण के समय उपस्थित प्रतिनिधि द्वारा अवगत कराया गया कि उक्त दोनों एस0टी0पी0 (300 केएलडी एवं 700 केएलडी) डी0आर0डी0ओ बायो डिजास्टर एवं बायो रेमेडियेशन (पायथोराइड टेक्नोलॉजी) तकनीकी पर आधारित है। निरीक्षण के समय लिये गये फोटोग्राफ्स अवलोकनार्थ संलग्न हैं।

सेक्टर-2 में स्थापित 700 केएलडी एस0टी0पी0 के फोटोग्राफ्स



सेक्टर-3 में स्थापित 300 केएलडी एस0टी0पी0 के फोटोग्राफ्स

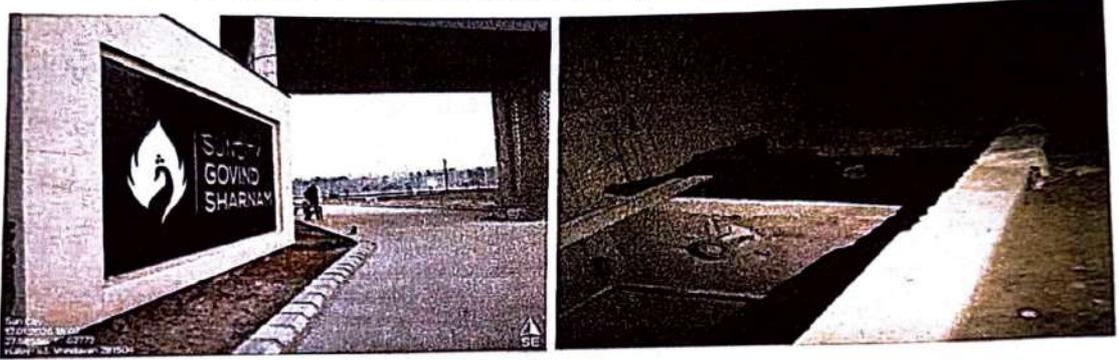


2. मै0 गोविन्द शरणम प्रोजेक्टस-

- i. कार्यालय अभिलेखानुसार मै0 सनसिटी हाईटेक प्रोजेक्टस प्रा0लि0, खसरा सं0-393, ग्राम-छटीकरा, ऑन गरुण गोविन्द रोड, मथुरा वृन्दावन, जनपद-मथुरा द्वारा दिनांक-25.07.2024 को स्थापनार्थ सहमति (एन0ओ0सी0) प्राप्त किये जाने हेतु ऑनलाइन आवेदन किया गया था (संलग्नक-9)। तत्क्रम में उक्त स्थल का निरीक्षण कार्यालय द्वारा दिनांक-31.08.2024 को किया गया था (संलग्नक-10)। तत्पश्चात् उक्त आवेदन को बोर्ड मुख्यालय, लखनऊ के पत्र दिनांक-10.09.2024 द्वारा निरस्त किया गया है (संलग्नक-11)।

(Handwritten signature)

- ii. निरीक्षण के समय प्रतिनिधि द्वारा अवगत कराया गया कि उक्त प्रोजेक्ट में कुल 38192.98 वर्ग मी0 क्षेत्रफल में 143 प्लॉट्स तैयार कर विक्रय किया जाना है। निरीक्षण के समय किसी भी प्लॉट्स में हाउसहॉल्ड की स्थापना नहीं पायी गयी।
- iii. निरीक्षण के समय उक्त प्रोजेक्ट में एम0बी0बी0आर0 तकनीकी पर आधारित एस0टी0पी0 स्थापित पाया गया, जिसकी क्षमता उपस्थित प्रतिनिधि द्वारा 100 केएलडी अवगत करायी गयी। प्रोजेक्ट में हाउसहॉल्ड स्थापित न होने के कारण वर्तमान में प्रोजेक्ट से घरेलू बहिस्त्राव जनित नहीं होता है।
- iv. उक्त प्रोजेक्ट द्वारा वर्तमान में एप्लीकेशन आई0डी0 सं0-35684984 द्वारा स्थापनार्थ सहमति (सी0टी0ई0) प्राप्त किये जाने हेतु रू0-75000/- सी0टी0ई0 शुल्क के साथ ऑनलाइन आवेदन किया गया है (संलग्नक-12), जिसे इस कार्यालय पत्र दिनांक-06.03.2026 के माध्यम से निरस्त किया गया है (संलग्नक-13)।
- v. उक्त प्रोजेक्ट के विरुद्ध परिवाद दाखिल किये जाने के सम्बन्ध में विधिक अभिमत प्राप्त किये जाने हेतु इस कार्यालय के पत्र दिनांक-05.03.2026 द्वारा बोर्ड मुख्यालय, लखनऊ पत्र प्रेषित किया गया है (संलग्नक-14)।
- vi. निरीक्षण के समय लिये गये फोटोग्राफ्स अवलोकनार्थ संलग्न हैं।



मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0-649/2025 "उपेन्द्र शर्मा बनाम स्टेट ऑफ यू0पी0 एवं अन्य में पारित आदेश दिनांक-18.12.2025 के सम्बन्ध में इस कार्यालय के पत्र सं0-1183/एन0ओ0सी0-2391/2026 दिनांक-18.02.2026 द्वारा उपाध्यक्ष/सदस्य संयोजक महोदय, टी0टी0जैड0 प्राधिकरण, आगरा, पत्र सं0-1184/एन0ओ0सी0-2391/2026 दिनांक-18.02.2026 द्वारा प्रभागीय निदेशक, सामाजिक वानिकी वन प्रभाग, मथुरा एवं सीनियर जियोफिजिस्ट, उ0प्र0 भूगर्भ जल विभाग, जिओफिजिकल खण्ड-295, जयपुर हाउस, अल्कापुरी कॉलोनी, आगरा को पत्र सं0-1185/एन0ओ0सी0-2391/2026 दिनांक-18.02.2026 तथा पत्र सं0-1188/एन0ओ0सी0-2391/2026 दिनांक-19.02.2026 द्वारा श्री आशुतोष सिंह (अधिकृत हस्ताक्षरकर्ता), मै0 सनसिटी हाईटैक प्रोजेक्ट प्रा0लि0, एन0जी0एफ0-10, बसन्त स्कवायर, प्लॉट-ए, सेक्टर-बी, पॉकेट-वी, कम्प्यूनिटी सेन्टर, बसन्तकुंज, नई दिल्ली को अपने से सम्बन्धित विन्दुओं पर सूचना/अभिलेख प्रस्तुत किये जाने के सम्बन्ध में पत्र जारी किया गया था। आज दिनांक-27.02.2026 तक उपरोक्त में से किसी का भी प्रतिउत्तर कार्यालय में प्राप्त नहीं हुआ है।

आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित है।

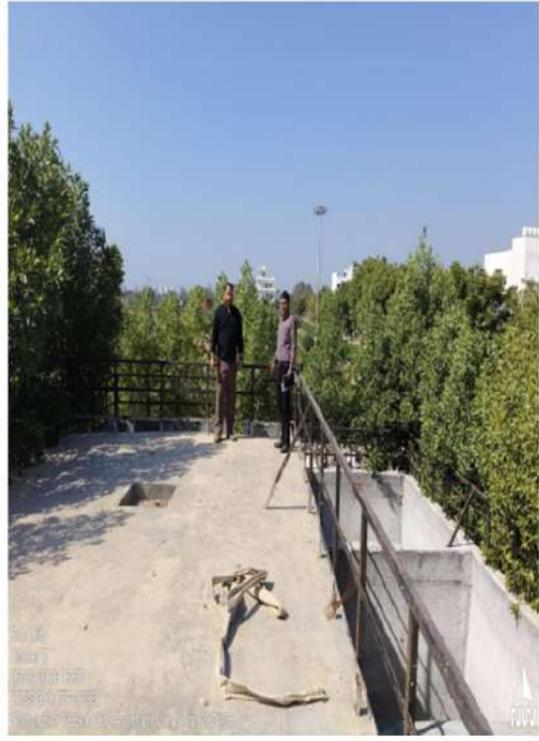
(रणजीत कुमार)
अनुश्रमण सहायक

(पंकज यादव)
क्षेत्रीय अधिकारी

सेक्टर-2 में स्थापित 700 केलडी एस0टी0पी0 के फोटोग्राफ्स



सेक्टर-3 में स्थापित 300 केएलडी एस0टी0पी0 के फोटोग्राफ्स



मै0 सनसिटी हाईटैक प्रोजेक्ट्स प्रा0लि0, खसरा सं0-393, ग्राम-छटीकरा, ऑन गरुण गोविन्द रोड, मथुरा वृन्दावन, जनपद-मथुरा (सनसिटी गोविन्द शरणम) के फोटोग्राफ्स

